©
കേരള സർക്കാർ
Government of Kerala
2018

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസററ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഏപ്രിൽ 17 17th April 2018 1193 മേടം 4 4th Medam 1193 1940 ചൈത്രം 27 27th Chaithra 1940	നമ്പർ No.	16

PART III
Forest Department

ഫ്ളയിംഗ് സ്ക്വാഡ് ഡിവിഷൻ പുനലൂർ

ഇ-ലേല പരസ്യം

നമ്പർ PFSE-372/2013. 2018 മാർച്ച് 26.

പുനലൂർ ഫ്ളയിംഗ് സ്ക്വാഡ് ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസിലെ ചുവടെ വിവരിക്കുന്ന വാഹനം ഇപ്പോഴത്തെ സ്ഥിതിയിലും അവസ്ഥയിലും 2018 ഏപ്രിൽ മാസം 25-ാം തീയതി ഇ-ലേലം ചെയ്ത് വിൽക്കുന്നതായിരിക്കും. 25-4-2018-ന് ലേലം നടക്കാതെ വന്നാൽ പകരം 30-4-2018-ന് നടത്തുന്നതാണ്. എം.എസ്.റ്റി.സി. കമ്പനിയിൽ ലേലത്തിനായി രജിസ്റ്റർ ചെയ്ത വ്യക്തികൾക്ക് ലേലത്തിൽ പങ്കെടുക്കാവുന്നതാണ്. വിശദവിവരത്തിനായി www.mstcecommerce.com/www.forest.kerala.gov.in എന്ന വെബ്സൈറ്റ് സന്ദർശിക്കുക. കൂടാതെ 0475-2222638 എന്ന നമ്പരിൽ ബന്ധപ്പെടാവുന്നതുമാണ്.

വാഹനത്തിന്റെ രജിസ്റ്റർ നമ്പരും ഇനവും—KL-02V 3287 Maheendra 2005 Model Jeep.

വാഹനത്തിന്റെ എൻജിൻ/ചേസിസ് നമ്പർ—AB51A 10722/MA1BA4ABA51B13231.

വാഹനം സൂക്ഷിച്ചിരിക്കുന്ന സ്ഥലം—റാന്നി, ഫ്ളയിംഗ് സ്ക്വാഡ് റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസ് കോമ്പൗണ്ട്, ഒഴുവൻപാറ, റാന്നി.

ബഹു. അഡീഷണൽ പ്രിൻസിപ്പൽ ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ (വിജിലൻസ്) അവർകളുടെ 16-1-2018-ലെ വി. ഇ. 8-213/2018-ാം നമ്പർ നടപടി ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ ടി വാഹനം ഇ-ലേലം മുഖേന വിൽക്കാവുന്നതാണ്. ഏതെങ്കിലും കാരണത്താൽ ടി വാഹനം വിൽക്കാതിരിക്കാനുള്ള അധികാരം ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ, ഫ്ളയിംഗ് സ്ക്വാഡ് പുനലൂരിൽ നിക്ഷിപ്തമായിരിക്കും.

നിബന്ധനകൾ

1. ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ വാഹനം റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസർ, ഫ്ളയിംഗ് സ്ക്വാഡ് റാന്നിയുടെ അനുവാദത്തോടെ ആഫീസ് സമയത്ത് പരിശോധിക്കാവുന്നതും വാഹനത്തിന്റെ ഗുണനിലവാരം ബോദ്ധ്യപ്പെടാവുന്നതുമാണ്.

2. ലേലം സംബന്ധിച്ച് വനംവകുപ്പിൽ നിലവിലുള്ള പൊതുനിയമങ്ങളും മറ്റ് നടപടി ക്രമങ്ങളും ഈ ലേലത്തിനും ബാധകമായിരിക്കും.

3. ഇ-ലേലം സംബന്ധിച്ച് MSTC പുറപ്പെടുവിച്ചിട്ടുള്ള പൊതുനിയമങ്ങളും മറ്റ് നടപടിക്രമങ്ങളും ഈ ലേലത്തിനും ബാധകമായിരിക്കും.

4. വിജയിയായ ലേലക്കാരൻ ലേല വിലയുടെ 25% തുക ലേലം അവസാനിച്ച സമയം മുതൽ 7 ദിവസങ്ങൾക്കകം അടയ്ക്കേണ്ടതാണ്. ടി തുക കേരള സർക്കാരിന്റെ ഇ-ട്രഷറി സംവിധാനം മുഖേനയോ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ, ഫ്ളയിംഗ് സ്ക്വാഡ് ഡിവിഷൻ, പുനലൂരിന്റെ പേരിൽ എസ്.ബി.ഐ. പുനലൂർ ബ്രാഞ്ചിൽ മാറാവുന്ന രീതിയിൽ ഡിമാന്റ് ഡ്രാഫ്റ്റ് ആയോ പുനലൂർ സബ്ട്രഷറിയിൽ ചെലാൻ മുഖാന്തിരമോ അടയ്ക്കാവുന്നതാണ്. ഡിമാന്റ് ഡ്രാഫ്റ്റ് മാറുന്നതിന് ബാങ്കുകൾ കമ്മീഷൻ ഈടാക്കുകയാണെങ്കിൽ ആയത് ലേലക്കാരൻ നൽകേണ്ടതാണ്.

5. ഈ ലേല നിബന്ധനകളിൽ അഡീഷണൽ പ്രിൻസിപ്പൽ ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ (വിജിലൻസ്) അവർകൾ എന്തെങ്കിലും ഭേദഗതിയോ മാറ്റമോ വരുത്തിയാൽ ആയത് ഈ ലേലത്തിനും ബാധകമായിരിക്കുന്നതും ടി വിവരം ലേലത്തിന് മുമ്പ് ലേലത്തിൽ പങ്കെടുക്കുന്നവരെ അറിയിക്കുന്നതുമാണ്. മുന്നറിയിപ്പു കൂടാതെ വാഹനത്തിന്റെ എണ്ണത്തിൽ മാറ്റം വരുത്തുന്നതിനോ ലേലം റദ്ദ് ചെയ്യുന്നതിനോ ഉള്ള അധികാരം ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ, ഫ്ളയിംഗ് സ്ക്വാഡ് പുനലൂരിന് നിക്ഷിപ്തമായിരിക്കും.

6. ഇ-ലേലം സംബന്ധിച്ച വിശദവിവരങ്ങൾക്ക് ചുവടെ ചേർത്തിട്ടുള്ള മേൽവിലാസത്തിൽ ഇ-മെയിൽ/ഫോൺ നമ്പർ എന്നിവയിൽ അന്വേഷിക്കാവുന്നതാണ്.

   (1) ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ,
   ഫ്ളയിംഗ് സ്ക്വാഡ് ഡിവിഷൻ,
   പുനലൂർ, കൊല്ലം,
   കേരളം, പിൻ-691 305.

   (2) ഇ-മെയിൽ : dfo.fspnlr.for@kerala.gov.in
   ഫോൺ നമ്പർ: 0475 2222638.

No. PFSE 372/2013. *26th March 2018.*

It is hereby notified for the general information of the public that the sale of departmental Jeep KL 02V-3287 of this office was put forth for e-auction on 25-4-2018 (Alternate date 30-4-2018) Those who have registered as bidders in MSTC can participate in the e-auction. Details of e-auction sale will be available from the website of MSTC www.mstcecommerce.com or shall be available from this office (Phone No. 0475-2222638).

Registration No. of vehicle—KL 2 V 3287 Mahindra Jeep.

Model—2005.

Engine No./Chasis No.—AB51A10722/MA1BA4 ABA51B13231.

Place where the vehicle is located—Range Forest Office Compound, Flying Squad Range, Ozhuvanpara, Ranni.

The e-auction will be conducted as per the directions and conditions in Order No. VE8-213/2018 dated 16-1-2018 of the Additional Principal Chief Conservator of Forests (Vigilance), Thiruvananthapuram and other rules in force. The undersigned reserves the right to alter or to cancel the e-auction of the vehicle without further notice.

Conditions

1. The intending bidders should satisfy themselves about the condition of the vehicle put up for e-auction with the prior permission of the Range Forest Officer, Flying Squad Range Ranni and no complaints will be entertained after the e-auction.

2. All the conditions of e-auction in Forest Department prevailing at the time will be applicable to this e-auction also.

3. All the conditions and procedures of e-auction issued by MSTC from time to time will be applicable to this auction also.

4. The successful bidder should pay 25% of the bid value remitted within 7 days from the date of closing of the e-auction. The mode of payment is through e-treasury of Government of Kerala or Demand Draft (DD) drawn in favour of Divisional Forest Officer, Flying Squad Division Punalur payable at State Bank of India, Punalur Branch or by cash in Sub Treasury, Punalur. If any amount is charged by bank for clearing the Demand Draft, the same shall be borne by the bidder himself.

5. If any modifications or changes in the conditions of e-auction are intimated by the Additional Principal Chief Conservator of Forests (Vigilance), Thiruvananthapuram, that will also be applicable to this e-auction and will be informed to the bidder before e-auction. The undersigned reserves the right to alter or cancel the e-auction without further notice.

6. Further details regarding the e-auction can be had from the office of the Divisional Forest Office, Flying Squad Division, Punalur, Kollam District, Kerala State.

E-mail—dfo.fspnlr.for@kerala.gov.in

Telephone No.—0475 2222638.

Office of the Divisional Forest Officer, Flying Squad Division, Punalur.

B. Sajeevkumar,
Divisional Forest Officer.
(For and on behalf of the Governor of Kerala)

വർക്കിംഗ് പ്ലാൻ ഡിവിഷൻ, അച്ചൻകോവിൽ

ഇ-ദർഘാസ് പരസ്യം

നമ്പർ ഡബ്ല്യൂ.പി.ഒ.-01/2018. 2018 മാർച്ച് 24.

അച്ചൻകോവിൽ വർക്കിംഗ് പ്ലാൻ ഡിവിഷനിൽ തെന്മല ഡിവിഷന്റെ വർക്കിംഗ് പ്ലാൻ തയ്യാറാക്കുന്നതുമായി ബന്ധപ്പെട്ട് താഴെ പറയുന്ന ഫോറസ്ട്രി ജോലികൾ ചെയ്യുന്നതിന് വനം വകുപ്പിൽ ജി. ഒ.(എം എസ്.) 26/2017/വനം, തീയതി 20-5-2017 പ്രകാരം രജിസ്റ്റർ ചെയ്തിട്ടുള്ള യോഗ്യരായ കോൺട്രാക്ടർമാരിൽ നിന്നും കേരള ഗവർണ്ണർക്കുവേണ്ടി അച്ചൻകോവിൽ വർക്കിംഗ് പ്ലാൻ ഓഫീസർ ദർഘാസുകൾ Online ആയി ക്ഷണിക്കുന്നു

ദർഘാസുകാരൻ വനം വകുപ്പിൽ നിലവിലുള്ളതും സർക്കാർ ഭാവിയിൽ പ്രാബല്യത്തിൽ കൊണ്ടുവരുന്നതുമായ എല്ലാ നിബന്ധനകളും PWD വ്യവസ്ഥകളും ഇതര വ്യവസ്ഥകളും പാലിക്കാൻ ബാദ്ധ്യസ്ഥനാണ്. ദർഘാസ് പ്രമാണങ്ങളും ദർഘാസ് ഷെഡ്യൂളുകളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ദർഘാസിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം, ദർഘാസ് പ്രമാണവില എന്നിവ SBI-യുടെ ഇന്റർനെറ്റ് ഓൺലൈൻ ബാങ്കിംഗ് വഴിയോ മറ്റ് ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഇ-ടെണ്ടറിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. NEFT വഴി ഇ-പേയ്മെന്റ് നടത്തുന്ന ദർഘാസുകാർ ദർഘാസ് സമർപ്പിക്കുന്നതിന് മുൻപ് കുറഞ്ഞത് 72 മണിക്കൂർ മുൻപെങ്കിലും ടെണ്ടർ ഫോറത്തിന്റെ വിലയും ഇ.എം.ഡി.-യും e-Procurement System-ൽ എത്തിച്ചേർന്നതായി ഉറപ്പുവരുത്തേണ്ടതാണ്.

എല്ലാ ദർഘാസ് പ്രമാണങ്ങളും www.etenders.kerala. gov.in എന്ന വെബ്സൈറ്റിൽ കാണിച്ചിരിക്കുന്ന ഓൺലൈൻ കവറുകളിൽ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളൂ. നേരിട്ടോ തപാൽ മാർഗ്ഗമോ ലഭിക്കുന്ന ദർഘാസുകൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല. നിശ്ചിത സമയപരിധിക്കു ശേഷം ലഭിക്കുന്ന ദർഘാസുകൾ സ്വീകരിക്കുന്നതല്ല.

ജോലിയുടെ വിവരവും അടങ്കൽ തുകയും—തെന്മല വനം ഡിവിഷനിൽ തേക്ക് പ്ലാന്റേഷനുകളിൽ 5% എന്യൂമറേഷനും അനുബന്ധ ജോലികളും—` 23.10 ലക്ഷം.

വിസ്തൃതി—1950 ഹെക്ടർ.

നിരതദ്രവ്യം—` 50,000.

ദർഘാസ് ഫോറത്തിന്റെ വില—` 5,000 + GST 18%.

ദർഘാസ് പ്രമാണങ്ങളുടെ വില്പന—www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ നിന്നും download ചെയ്യാവുന്നതാണ്.

ദർഘാസ് ഫോറം വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതിയും സമയവും—9-4-2018 വൈകുന്നേരം 5 മണി മുതൽ.

ദർഘാസ് ഫോറം വെബ്സൈറ്റിൽ സമർപ്പിക്കാവുന്ന അവസാന തീയതിയും സമയവും—30-4-2018 വൈകുന്നേരം 5 മണിവരെ.

ദർഘാസ് തുറക്കുന്ന സ്ഥലവും തീയതിയും സമയവും—വർക്കിംഗ് പ്ലാൻ ഓഫീസ്, വാഴപ്പാറ, കലഞ്ഞൂർ പി. ഒ. 4-5-2018 രാവിലെ 11 മണി.

കരാറുകാരന്റെ ക്ലാസ്സ്—ഫോറസ്ട്രി വർക്കുകൾ ചെയ്യുന്ന എ-ക്ലാസ്, ബി-ക്ലാസ് കോൺട്രാക്ട് ലൈസൻസ് ഉള്ളവർ.

കരാർ കാലാവധി—എഗ്രിമെന്റ് വയ്ക്കുന്ന തീയതി മുതൽ 31-3-2019 വരെ.

ഇ-ദർഘാസിനോടൊപ്പം ` 200-ന്റെ കേരള സർക്കാരിന്റെ മുദ്രപ്പത്രത്തിൽ തയ്യാറാക്കി ഒപ്പിട്ട പ്രിലിമിനറി എഗ്രിമെന്റ്, ഗസറ്റഡ് ഓഫീസർ സാക്ഷ്യപ്പെടുത്തിയ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റിന്റെ പകർപ്പ്, ടെണ്ടർ ഡോക്യുമെന്റ് എന്നിവ ഓൺലൈനായി സമർപ്പിക്കേണ്ടതാണ്. ഇപ്രകാരം സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ ടെണ്ടർ തുറക്കുന്നതിനു മുമ്പ് സ്പീഡ് പോസ്റ്റ്/രജിസ്റ്റേർഡ് പോസ്റ്റ്വഴി സമർപ്പിക്കാത്തതുമായ ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ഇ-ടെണ്ടറുമായി ബന്ധപ്പെട്ട മറ്റ് വിവരങ്ങൾ എൻ. ഐ. സി.-ൽ നിന്നോ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന e-tenders helpdesk-ൽ നിന്നോ, ഈ ഓഫീസിൽ നിന്നോ ഓഫീസ് സമയത്ത് അറിയാവുന്നതാണ്. ഇ-പെയ്മെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (കരാറുകാരൻ ഇടപാടു നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദവിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും) ദർഘാസിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ദർഘാസുകൾ നിരസിക്കുന്നതാണ്. കരാറുകാരൻ വിവരങ്ങൾ അപ്ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനം വകുപ്പ് ഉത്തരവാദിയായിരിക്കുന്നതല്ല.

നിലവിലുള്ള എല്ലാ ലേല വ്യവസ്ഥകളും PWD ദർഘാസ് വ്യവസ്ഥകളും ഈ ടെണ്ടറിനും ബാധകമായിരിക്കും. പ്രസ്തുത ദർഘാസിലെ ഏതൊരു പ്രവൃത്തിയും മുന്നിയിപ്പു കൂടാതെ റദ്ദു ചെയ്യുന്നതിനുള്ള പൂർണ്ണ അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന അധികാരിയിലും മേലധികാരിയിലും നിക്ഷിപ്തമായിട്ടുള്ളതാകുന്നു.

വിജയിയാകുന്ന ദർഘാസുകാരൻ ` 200-ന്റെ മുദ്രപത്രത്തിൽ ദർഘാസ് അംഗീകരിച്ച അറിയിപ്പു തീയതി മുതൽ 15 ദിവസത്തിനുള്ളിൽ കരാർ തുകയുടെ 10 ശതമാനമോ ` 5,00,000-മോ ഏതാണോ കുറവ് ആ തുകയ്ക്കുള്ള സെക്യൂരിറ്റി ഡെപ്പോസിറ്റ് സഹിതം കരാർ ഒപ്പുവയ്ക്കേണ്ടതാണ്. ടെണ്ടർ തീയതി ഏതെങ്കിലും കാരണവശാൽ അവധിയായി പ്രഖ്യാപിക്കുന്നപക്ഷം തൊട്ടടുത്ത പ്രവൃത്തി ദിവസം അതേ സമയത്തും അതേ സ്ഥലത്തും ടെണ്ടർ നടത്തുന്നതാണ്. കൂടുതൽ വിവരങ്ങൾ അച്ചൻകോവിൽ വർക്കിംഗ് പ്ലാൻ ഓഫീസറുടെ വാഴപ്പാറയിലെ കാര്യാലയത്തിൽ നിന്നും പ്രവൃത്തി ദിവസങ്ങളിൽ അറിയാവുന്നതാണ്.

നിബന്ധനകൾ

1. ജി. ഒ. (എംഎസ്.) 26/2017 വനം വന്യജീവി വകുപ്പ് തീയതി 20-5-2017 എന്ന സർക്കാർ ഉത്തരവിലെ എല്ലാ വ്യവസ്ഥകൾക്കും വനം വകുപ്പിൽ നിലവിലുള്ള ദർഘാസ് സംബന്ധിച്ച ഉത്തരവുകളിലെ വ്യവസ്ഥകൾക്കും കേരള ഫോറസ്റ്റ് ആക്ട് 1961, വന്യജീവി സംരക്ഷണ നിയമം 1972-ലെ വ്യവസ്ഥകൾക്കും ദർഘാസുകാരൻ വിധേയനായിരിക്കുന്നതാണ്.

2. അച്ചൻകോവിൽ, വർക്കിംഗ് പ്ലാൻ ഓഫീസറോ അദ്ദേഹം ചുമതലപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ ഹാജരായിട്ടുള്ള ദർഘാസുകാരുടെയോ അവരുടെ ചുമതലപ്പെടുത്തിയിട്ടുള്ള പ്രതിനിധികളുടെയോ സാന്നിദ്ധ്യത്തിൽ ടെണ്ടർ തുറക്കുന്നതായിരിക്കും.

3. ഒരു വ്യക്തിയുടെ പേരിൽ നൽകിയിട്ടുള്ള ദർഘാസ് ഫോറം ആ വ്യക്തിക്കു മാത്രവും ടെണ്ടർ ഫോറത്തോടൊപ്പം ഉള്ളടക്കം ചെയ്തിട്ടുള്ള ജോലിക്ക് മാത്രമേ ഉപയോഗിക്കാൻ പാടുള്ളൂ.

4. ടെണ്ടർ സമർപ്പിക്കുന്നതിനു മുൻപായി, ഒപ്പിടേണ്ട എഗ്രിമെന്റിലെ വ്യവസ്ഥകൾ മനസ്സിലാക്കിയിരിക്കേണ്ടതാണ്. എഗ്രിമെന്റിന്റെ കരട് വർക്കിംഗ് പ്ലാൻ ഓഫീസിൽ നിന്നും ലഭ്യമാകുന്നതാണ്. ദർഘാസ് വ്യവസ്ഥകളും മനസ്സിലാക്കിയിരിക്കേണ്ടതാണ്. പൂരിപ്പിച്ച ദർഘാസ് സമർപ്പിച്ചശേഷം എഗ്രിമെന്റ് വ്യവസ്ഥകൾ മനസ്സിലാക്കിയിരുന്നില്ല എന്ന വാദമോ വ്യവസ്ഥകൾ സംബന്ധിച്ച് എന്തെങ്കിലും പരാതികളോ പരിഗണിക്കുന്നതല്ല.

5. ദർഘാസ് സമർപ്പിക്കുന്നതിനു മുൻപായി ജോലി നടത്തേണ്ട സ്ഥലവും ജോലിയുടെ സ്വഭാവവും പരിശോധിച്ച് മനസ്സിലാക്കുകയും ആയതിനനുസരിച്ച് നിരക്ക് രേഖപ്പെടുത്തേണ്ടതുമാണ്. ആയതിനുശേഷം ഒരു കാരണവശാലും നിരക്ക് വർദ്ധിപ്പിക്കുന്നതല്ല.

6. ദർഘാസിൽ പങ്കെടുക്കുന്ന ആൾ ദർഘാസ് ഷെഡ്യൂളിൽ പറയുന്ന മതിപ്പു കരാർ തുകയുടെ ഇത്ര ശതമാനം എന്ന് ദർഘാസ് ഫോറത്തിലെ പ്രസക്ത കോളത്തിൽ അക്കത്തിലും അക്ഷരത്തിലും രേഖപ്പെടുത്തേണ്ടതാണ്. അക്കത്തിലും അക്ഷരത്തിലും വ്യത്യസ്ത നിരക്കുകളാണ് രേഖപ്പെടുത്തുന്നതെങ്കിൽ അതിൽ കുറഞ്ഞ നിരക്ക് പ്രാബല്യത്തിലുള്ളതായി പരിഗണിക്കുന്നതായിരിക്കും. ആയത് അംഗീകരിക്കാൻ ദർഘാസുകാരൻ ബാദ്ധ്യസ്ഥനാണ്. ദർഘാസ് ഫോറത്തിൽ രേഖപ്പെടുത്തിയിട്ടുള്ള നിരക്ക്, ജോലി പൂർത്തിയാക്കാൻ കഴിയുന്നതിലും വളരെ കുറവാണെന്ന് വനം വകുപ്പ് കാണുന്നപക്ഷം ആയത് സംബന്ധിച്ച് ദർഘാസുകാരനിൽ നിന്നും തൃപ്തികരമായ വിശദീകരണം നൽകാൻ ആവശ്യപ്പെടുന്നതുമാണ്. ഇത്തരം സന്ദർഭത്തിൽ ദർഘാസ് അംഗീകരിക്കുന്നതിനു മുൻപായി രേഖപ്പെടുത്തിയിട്ടുള്ള നിരക്കിന്റെ 10% പരമാവധി ` 30,000 പ്രത്യേക/അധിക സെക്യൂരിറ്റിയായി ഒടുക്കുവാൻ ആവശ്യപ്പെടാവുന്നതാണ്. വിശദീകരണം തൃപ്തികരമല്ല എന്നുകാണുന്നപക്ഷം അഥവാ വിശദീകരണം നൽകിയിട്ടില്ലായെങ്കിൽ ഏറ്റവും കുറഞ്ഞ നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുണ്ടെങ്കിലും ആയത് നിരസിക്കുന്നതിനുള്ള അധികാരം വനം വകുപ്പിൽ നിക്ഷിപ്തമാണ്.

7. നിശ്ചിത തീയതിക്കും സമയത്തും ലഭിക്കാത്ത അപേക്ഷകളും ആവശ്യമായ രേഖകൾ ഉൾപ്പെടുത്താത്തതോ നിശ്ചിത ഫോറത്തിലും നിശ്ചിത ക്രമത്തിലും എഴുതാത്തതോ ആയ ദർഘാസുകൾ പരിഗണിക്കുന്നതല്ല.

8. ദർഘാസിൽ എന്തെങ്കിലും തിരുത്തലുകൾ വരുത്തിയിട്ടുണ്ടെങ്കിൽ ആയത് ദർഘാസുകാരൻ തന്നെ ഇനിഷ്യൽ ചെയ്തിരിക്കേണ്ടതാണ്.

9. ലഭിച്ചിട്ടുള്ള ദർഘാസുകൾ ഒന്നാം ഭാഗം വർക്കിംഗ് പ്ലാൻ ഓഫീസറോ അദ്ദേഹം ചുമതലപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ 4-5-2018-ന് പകൽ 11 മണിക്ക് അദ്ദേഹത്തിന്റെ ഓഫീസിൽ വച്ച് ഹാജരായിട്ടുള്ള ദർഘാസുകാരുടെ സാന്നിദ്ധ്യത്തിൽ തുറക്കുന്നതാണ്.

10. ദർഘാസിന്റെ ഒന്നാം ഭാഗം അംഗീകരിച്ചിട്ടുള്ള കോൺട്രാക്ടർമാരുടെ മാത്രം രണ്ടാം ഭാഗം (Price bid) തുറക്കുന്ന സമയം പിന്നീട് പ്രഖ്യാപിക്കുന്നതാണ്. ടെണ്ടറിന്റെ ഒന്നാം ഭാഗം തുറന്നാലുടൻതന്നെ രണ്ടാം ഭാഗം തുറക്കുന്ന സമയം അറിയിക്കുന്നതാണ്.

11. സാധാരണഗതിയിൽ കുറഞ്ഞ നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുള്ള ദർഘാസ് സ്വീകരിക്കുന്നതായിരിക്കും. പക്ഷേ തീരുമാനമെടുക്കാൻ അധികാരമുള്ള ഉദ്യോഗസ്ഥന് ഒരു കാരണവും പറയാതെ തന്നെ ദർഘാസ് സ്വീകരിക്കുവാനോ നിരസിക്കുവാനോ അധികാരം ഉണ്ടായിരിക്കും.

12. ദർഘാസ് തുക രേഖപ്പെടുത്തിയിട്ടുള്ള ദർഘാസ് തുറന്ന് മൂന്നു മാസത്തിനകം ഓഫർ പിൻവലിക്കുവാൻ ദർഘാസുകാരെ അനുവദിക്കുന്നതല്ല.

13. ആരുടെ ദർഘാസാണോ സ്വീകരിച്ചിട്ടുള്ളത്, ആ വിവരം വ്യക്തിയെ ദർഘാസിൽ കൊടുത്തിരിക്കുന്ന വിലാസത്തിൽ രജിസ്ട്രേഡ് കത്ത് മുഖാന്തിരം അറിയിക്കുന്നതാണ്. വിജയിയായ ദർഘാസുകാരൻ 15 ദിവസത്തിനകം ടിയാന്റെ ചെലവിൽ വാങ്ങിയിട്ടുള്ള ` 200 വിലയുള്ള മുദ്രപത്രത്തിൽ ഒരു ഉടമ്പടി ഒപ്പ് വയ്ക്കേണ്ടതാണ്. ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പ് വയ്ക്കുന്നതിൽ പരാജയപ്പെട്ടാൽ ദർഘാസ് റദ്ദാക്കുന്നതും ടിയാൻ കെട്ടിവച്ചിട്ടുള്ള നിരതദ്രവ്യം വനംവകുപ്പിലേക്ക് കണ്ടുകെട്ടുന്നതുമാണ്. തുടർന്ന് ജോലികൾ ടിയാന്റെ നഷ്ടോത്തരവാദിത്വത്തിൽ തൊട്ടടുത്ത നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുള്ള ആളിനെക്കൊണ്ട് ചെയ്യിക്കുന്നതുൾപ്പെടെയുള്ള മറ്റ് മാർഗ്ഗങ്ങളിൽകൂടി നടത്തുന്നതാണ്. ആയതിൽ വച്ച് സർക്കാരിന് എന്തെങ്കിലും നഷ്ടം ഉണ്ടാകുന്നപക്ഷം ആയത് ആദ്യ ദർഘാസുകാരൻ വർക്കിംഗ് പ്ലാൻ ഓഫീസർ അനുവദിക്കുന്ന ന്യായമായ സമയത്തിനുള്ളിൽ ഒടുക്കിയില്ലായെങ്കിൽ ആയത് പൊതുമുതലിനുള്ള കുടിശ്ശികയായി കണക്കാക്കുന്നതും ആയത് 1968-ലെ കേരള റവന്യൂ റിക്കവറി ആക്ടിലെ വ്യവസ്ഥകൾ പ്രകാരമോ, സർക്കാരിന് യുക്തമെന്ന് തോന്നുന്ന മാർഗ്ഗങ്ങളിലൂടെയോ ഈടാക്കുന്നതാണ്. സർക്കാരിന് എന്തെങ്കിലും നേട്ടമുണ്ടാകുന്നപക്ഷം അതിൽ വീഴ്ചക്കാരന് യാതൊരു അവകാശവും ഉണ്ടായിരിക്കുന്നതല്ല.

14. വിജയിയാകുന്ന ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പുവയ്ക്കുന്ന സമയത്ത് കോൺട്രാക്ട് തുകയുടെ 10% പരമാവധി ` 5,00,000 (അഞ്ചു ലക്ഷം രൂപ മാത്രം) സെക്യൂരിറ്റിയായി ഒടുക്കേണ്ടതാണ്. ജോലി പൂർത്തിയാക്കി, ബന്ധപ്പെട്ട ഓഫീസറിൽ നിന്നും ലഭ്യമാകുന്ന ബാദ്ധ്യതാ രഹിത സർട്ടിഫിക്കറ്റ് ഹാജരാക്കുന്ന മുറയ്ക്ക് മാത്രമേ സെക്യൂരിറ്റി വിടുതൽ ചെയ്യുകയുള്ളൂ.

15. വിജയിയാകുന്ന ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പുവയ്ക്കുന്ന സമയത്ത് സോൾവൻസി സർട്ടിഫിക്കറ്റിൽ ഉൾപ്പെട്ടിട്ടുള്ള വസ്തുവകകൾ വിൽക്കുകയോ പണയം വയ്ക്കുകയോ കൈമാറ്റം ചെയ്യുകയോ ചെയ്യില്ലെന്ന് ഒരു സമ്മതപത്രം നൽകേണ്ടതാണ്.

16. ദർഘാസ് ലഭിച്ചതിനുശേഷം ഒരു ജോലിയെ സംബന്ധിക്കുന്ന പോസ്റ്റ് ഓഫറുകളോ, പരാതികളോ ഒരു കാരണവശാലും പരിഗണിക്കുന്നതല്ല.

17. ദർഘാസിൽ പങ്കെടുത്തിട്ടുള്ള വിജയികളാകാത്ത ദർഘാസുകാരുടെ നിരതദ്രവ്യം ടെണ്ടർ നടപടികൾ അവസാനിക്കുന്ന മുറയ്ക്ക് തിരികെ നൽകുന്നതാണ്.

18. ദർഘാസിനോടൊപ്പമുള്ള ഷെഡ്യൂളിൽ പറയുന്ന അളവുകൾ ഏകദേശമായിരിക്കും. ജോലികൾ ചെയ്തു വരുമ്പോൾ അളവുകളിൽ വ്യത്യാസം വരാവുന്നതാണ്.

19. ദർഘാസ് ഷെഡ്യൂളിൽ കാണിച്ചിട്ടുള്ള സ്ഥല വിസ്തൃതി ഏകദേശം മാത്രമാണ്. ദർഘാസുകാരൻ സർവ്വേപ്രകാരമുള്ള യഥാർത്ഥ വിസ്തൃതിക്ക് ബാധ്യസ്ഥനാണ്.

20. ദർഘാസ് കാലയളവിൽ കോൺട്രാക്ടർ കളകൾ നീക്കം ചെയ്ത് തോട്ടങ്ങൾ സംരക്ഷിക്കേണ്ടതാണ്.

21. ജോലി പൂർത്തിയാക്കി നിശ്ചിത ഫോറത്തിലുള്ള ബില്ല് തയ്യാറാക്കി സമർപ്പിക്കുന്ന മുറയ്ക്ക് ജോലി നിർവ്വഹണം തൃപ്തികരമെങ്കിൽ താഴെപ്പറയുന്നപ്രകാരം തവണകളായി ബിൽ തുക മാറി നൽകുന്നതാണ്. തുക നൽകുന്നത് ക്രോസ് ചെയ്ത ചെക്കായോ ഇ-പെയ്മെന്റ് ആയോ മാത്രമായിരിക്കും.

22. ദർഘാസ് ഷെഡ്യൂളിൽ കാണിച്ചിരിക്കുന്ന ജോലികളുടെ അളവിൽ സ്ഥലത്തിന്റെ പ്രത്യേകത അനുസരിച്ച് കുറവ് വരുത്താനോ ജോലി ക്യാൻസൽ ചെയ്യാനോ വർക്കിംഗ് പ്ലാൻ ഓഫീസർക്ക് അധികാരമുണ്ടായിരിക്കും. ആയത് വിജയിയായ ദർഘാസുകാരന് ബാധകമായിരിക്കും. ദർഘാസ് ഷെഡ്യൂളിൽ ഉൾപ്പെട്ടിട്ടില്ലാത്ത ഏതെങ്കിലും ഐറ്റങ്ങൾ വ്യക്തമായ കാരണങ്ങളാൽ ഉൾപ്പെടുത്തേണ്ടതുണ്ടെങ്കിൽ ആ ജോലി ചെയ്യുന്നതിന് വിജയിയായ ദർഘാസുകാരൻ ബാദ്ധ്യസ്ഥനായിരിക്കും. ആയതിന് നിലവിലുള്ള ഫോറസ്റ്റ് ഷെഡ്യൂൾ റേറ്റ് പ്രകാരം ക്വാട്ട് ചെയ്ത നിരക്ക് പ്രകാരം തുക മാറി നൽകുന്നതായിരിക്കും.

23. കോൺട്രാക്ടർ വാഗ്ദാനം ചെയ്തിട്ടുള്ള ടെണ്ടറുകൾ നടപ്പിലാക്കുന്നത് പ്രായോഗികമല്ലെന്ന് ബോധ്യപ്പെട്ടാൽ കോൺട്രാക്ട് സിസ്റ്റം അല്ലാത്ത മറ്റ് മാർഗ്ഗങ്ങളിലൂടെ നടപ്പിലാക്കുന്നതിനുള്ള അവകാശം കേരള വനം വകുപ്പിൽ നിക്ഷിപ്തമായിരിക്കും.

24. ദർഘാസ് നടത്തുന്ന സമയത്ത് നിലവിലുള്ള എല്ലാ നികുതികളും ഈ ദർഘാസിനും ബാധകമായിരിക്കും.

കൂടുതൽ വിവരങ്ങൾ വാഴപ്പാറയിലുള്ള അച്ചൻകോവിൽ വർക്കിംഗ് പ്ലാൻ ഓഫീസിൽ നിന്നും (ഫോൺ : 8547604100, 04734 272121) പ്രവൃത്തി ദിവസങ്ങളിൽ ലഭ്യമാകുന്നതാണ്.

No. WPO-01/2018. *24th March 2018.*

The Working Plan Officer, Achencovil for and on behalf of the Governor of Kerala invites separate online e-tenders from registered eligible contractors/bidders having a valid and active registration with Kerala Forest Department in pursuance of G.O. (Ms.) No. 26/2017/F&WLD dated 20-5-2017 for the execution of works noted below. The tenderer is bound to comply with the terms and conditions in force, besides the conditions that will be framed by the Government in future in connection with this tender. Tender documents and tender schedules may be downloaded free of cost from the e-GP website www.etenders.kerala.gov.in. All bid/tender documents are to be submitted online only and in the designation online cover(s)/envelope(s) on the www.etenders.kerala.gov.in.website. Bids shall be accepted only through online mode www.etenders.kerala.gov.in.website and tenders submitted manually/through post will not be entertained. Late online bids will not be accepted.

The quantities mentioned in the table are approximate and on actual execution the quantity may vary. Online tenders/bids are be accompanied with a preliminary agreement executed in Kerala Stamp Paper worth ` 200. Tenders/bids received online without the scanned copies of relevant documents, preliminary agreement will not be considered and shall be summarily rejected. Any further clarification on this tender can be had from NIC/the e-tender Help Desk number available in the www.etenders.kerala.gov.in and from the office of the working Plan Officer, Achencovil during working hours. The details regarding e-payment (Bidder's Bank Account Number where he/she is having core banking facility and e-mail ID) should be submitted along with the tender. Tenders without these details will not be accepted. Technical bid and financial bid shall be submitted in their respective designated online covers.

The Forest Department will not be responsible for any inconvenience or loss to the Bidder while uploading/downloading the bid.

The successful tenderer should execute an agreement in the prescribed format in a stamp paper worth ` 200 within 15 days from the date of intimation of acceptance of the tender after furnishing security deposit equal to 10% of the tender amount or ` 5,00,000 whichever is less. If the notified date of tender happens to be a holiday the tender will be conducted on the very next working day at the same place and time. Details of tender are furnished below.

Name of Work and PAC—5% enumeration and related works in Teak Plantations of Thenmala Forest Division—` 23.10 Lakhs.

Extent—1950 hectare.

E.M.D.—` 50,000.

Cost of tender form—` 5,000 + GST 18%.

Sale of tender documents—Can be downloaded from the website www.etenders.kerala.gov.in.

Classification of bidder—'A & B' Class Forestry works licensed contractors.

Name of Division—Working Plan Officer, Achencovil.

Period of completion of work—Till 31st March 2019 from the date of agreement.

Date from which the tender will be available in website—9-4-2018, 5 p. m.

Last date and time for receipt of tender—30-4-2018, 5 p. m.

Date and time of opening of tenders—4-5-2018, 11 a. m.

Conditions

1. All provisions in G.O. (Ms.) 26/2017 F&WLD dated 20-5-2017, regarding tender system in Kerala Forest Department, Kerala Forest Act 1961 and Wildlife Protection Act 1972 will be applicable to the tenderer.

2. Bidders shall remit the tender document fee and the Earnest Money Deposit using online payment option of e-procurement system only and submitted through the internet online banking of State Bank of India or through NEFT for other banks. Bidders opting for NEFT facility of online payment are advised to exercise this option at least 72 hours before the closing date of bid to ensure that payment towards tender document fees and EMD are credited and a confirmation is reflected in the e-procurement system. The online NEFT remittance form provided by e-procurement system for making a NEFT transaction is not a payment confirmation. Kerala Forest Department/NIC/SBI shall not be responsible for any kind of delay in payment status confirmation.

3. Bidders are requested to submit scanned copy of the following documents—Registration Certificate duly attested by Gazetted Officer, preliminary agreement executed in Kerala Stamp Paper worth ` 200 duly filled up proforma for availing e-payment by Online. Subsequently the hard copy of attested copy of Registration Certificate, preliminary agreement in original and tender document would be submitted offline in a sealed cover superscribing the name of work and tender number to the office of the Working Plan Officer, Achencovil through speed post/registered post as prescribed in the time schedule, failing which such tenders will be rejected.

4. The bidding authority deserves the right to modify/cancel any/all bids without assigning any reason. The Forest Department will not be responsible for any error like missing of scheduled data while downloading by the bidder and non receipt of documents.

5. Any further clarifications on this tender can be obtained from NIC/the e-tender Helpdesk number available in the www.etenders.kerala.gov.in website and from this office during the office hours. The details regarding e-payment (Bidder's bank account number where he/she is having core banking facility and e-mail ID) should be submitted along with the tender. Tenders without these details will not be accepted.

6. The Forest Department will not be responsible for any inconveniences or loss to the Bidder while uploading/downloading the bid.

7. The tender/bids shall be opened online at the office of the Working Plan Officer, Achencovil in the presence of bidders/their representatives who wish to attend at the above address. If the tender opening date happens to be a holiday or non working day due to any other valid reason, the tender opening process will be done on the next working day at same time and place.

8. All other existing conditions related to e-tender in Kerala Forest Department and PWD will be applicable in this e-tender also.

9. Further details can be had from the office of the Working Plan Officer, Achencovil during office hours.

10. The tender form shall be used only by the person in whose name it is issued and for the work specified in the Schedule attached to the tender form.

11. Before submitting the tender, the tenderer is expected to study and scrutinize all the conditions in the agreement to be executed, the draft of which can be had for perusal at the Working Plan Office on any working day during office hours. They are also requested to study the detailed tender conditions attached to the tender document. No plea of ignorance of the agreement conditions or no complaint regarding the said conditions received after putting in the tender will be entertained.

12. Before submitting the tender the tenderer shall visit the area of work to study all the field conditions and nature of work and quote his rate accordingly. No enhancement in rate due to any reason will be entertained thereafter.

13. The tenderer shall quote in the appropriate column in the tender a firm percentage of PAC amount for raising the plantation or as in the schedule both in figures as well as in words. In the case of the tenderer quoting different total rate in words and figures also, lower of the same only be considered valid and shall be binding on him/her. If the Kerala Forest Department feels that the total amount quoted or item wise rate of any of the items quoted is unworkable due to variance to the lower side to an abnormal level with the Kerala Forest Department's estimated rates, the tenderer may be required to furnish satisfactory explanation on the above respect. In such an event, the Kerala Forest Department has the option to collect a Special/Extra Security Deposit to the tune of 10% of the quoted amount subject to a maximum of ` 30,000 (Rupees Thirty Thousand only) from the tenderer before issuance of confirmation orders. If the explanation furnished is not found satisfactory or no explanation is furnished, the Kerala Forest Department has the right to deny the offer of work to the tenderer even though he/she is the lowest tenderer.

14. Tender received after the specified date and time or received without the requisite enclosures or tenders not written up in proper order or form will not be honoured.

15. All the corrections in the tender form shall be initialed by the tenderer himself.

16. Part I of the tenders received in due time will be opened by the Working Plan Officer or his deputy at his office at 11 a.m. on 4-5-2018 in the presence of such of the tenderers present on that occasion.

17. Part-II tenders (price bid) of the tenderers whose Part-I tenders have been accepted only will be opened subsequently. The time and place of opening of the Part II tenders will be announced immediately on the acceptance of the Part I tender.

18. The tenders received in due time will be opened by the Working Plan Officer or his deputy at his office at the time specified in the presence of the tenderers present on that occasion.

19. The lowest tender will ordinarily be accepted, but the authority competent to accept the tender reserves to himself the power of accepting or rejecting any tender without assigning any reason therefore.

20. No tenderer will be permitted to withdraw his offer within three months from the date of opening of the financial bid.

21. The tenderer whose tender is accepted will be informed regarding acceptance of his tender by a Confirmation Order issued by registered letter bearing the address mentioned in the tender. The successful tenderer, within 15 days of receipt of confirmation of his tender, shall have to execute an agreement in the prescribed form (Appendix 11) on a proper non-judicial stamp paper (worth ` 200) to be supplied by him at his cost. If the Contractor fails to execute the agreement during the period, the tender will be cancelled and the Earnest Money Deposit submitted by the tenderer shall stand forfeited to the Kerala Forest Department. The work will be carried out at the risk and cost of the tenderer or through any other method (including through the next higher tenderer). The loss, if any, to the Government consequent to the default, if not paid by the defaulter within a reasonable time specified by the Working Plan Officer, shall be treated as arrears on public revenue to be recovered from the defaulter under the provisions of the Kerala Revenue Recovery Act 1968 and in such other manner as the Government may deem fit. The defaulter however will not be entitled for gain, if any.

22. The successful tenderer while signing the agreement shall furnish a security deposit for an amount equal to 10 per cent of the total Probable Amount of Contract, limited to a maximum of ` 5,00,000 (Rupees Five Lakh only). The security deposit will be released only after the successful completion of the contract work and after producing the Non Liability Certificate from the concerned officers.

23. The successful tenderer shall give an undertaking at the time of execution of agreement that he shall not sell, mortgage or otherwise alienate the properties covered by the solvency certificate during the currency of the contract.

24. The post-offers and representations sent, after receipt of the tender in respect of work shall at no account be considered.

25. The Earnest Money Deposit of the unsuccessful tenderers will be returned as soon as possible after the tenders are finalized.

26. The contractor has to keep the plantation free from weeds throughout the contract period.

27. The quantities of work shown in the Schedule are approximate and it may vary on actual execution of work.

28. The area shown in the tender schedule is approximate. The actual extent of the contract area may vary as per the final survey report, which will be binding on the successful tenderer.

29. Payment will be made to the contractor on specific request and on submission of bill in the prescribed format, at the following stages provided the conditions specified are achieved. Payment will be made through crossed cheques or e-payment only.

30. It shall be open to the Working Plan Officer to cancel/reduce the quantity of work to be executed in the attached schedule based on site conditions in each year and the Working Plan Officer's decision will be binding on the successful tenderer. If any additional item/s of work which are not included in the schedule are required to be carried out inevitably for reasons to be recorded, in the contract area during the course of contract period, the successful tenderer is bound to execute that work for which payment worked out as per forest schedule rate for such item will be made at the agreed rate in the contract. The cost of the work will be worked out as per the prevailing forest schedule of rate.

31. Kerala Forest Department reserves the right to execute the work through any other mode of execution other than through contract system if the tender offered by the contractors is not feasible according to the Department.

32. All the taxes prevailing at the time of tender is applicable to this tender.

Further details can be available from Working Plan Office, Achencovil, Vazhappara, Kalanjoor P. O. and in Telephone No. 8547604100, 04734 272121 on working days.

K. Saji,
Working Plan Officer
(For and on behalf of the Governor of Kerala).

Office of the Forest
Working Plan Officer,
Achencovil.

കോതമംഗലം ഡിവിഷൻ

ഇ-ലേല വിജ്ഞാപനം

നമ്പർ എ2-3454/2015. 2018 മാർച്ച് 19.

കോതമംഗലം ഡിവിഷനിലെ കോതമംഗലം/തൊടുപുഴ/കാളിയാർ റെയിഞ്ചുകളിൽ വിവിധ കേസുകളിൽ പിടിച്ചെടുത്തതും സർക്കാരിലേക്ക് കണ്ടുകെട്ടലിനു വിധേയമായതുമായ ഡിപ്പാർട്ട്മെന്റ് വാഹനം കണ്ടം ചെയ്ത് ഉത്തരവായിട്ടുള്ളതും താഴെ പട്ടികയിൽ പ്രതിപാദിക്കുന്നതുമായ വാഹനങ്ങൾ 18-4-2018-ാം തീയതിയിൽ, 7-6-2014-ലെ 24-ാം നമ്പർ കേരള ഗസറ്റിൽ ഫോറസ്റ്റ് ഷീറ്റിൽ പുനലൂർ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസർ നമ്പർ പി.സി.2-4593/2011 പ്രകാരം പ്രസിദ്ധപ്പെടുത്തിയ അതേ ലേല വ്യവസ്ഥകൾക്കും വനം വകുപ്പിൽ അതാതു സമയത്ത് നിലവിലുള്ള മറ്റ് നിയമങ്ങൾക്കും കാലാകാലങ്ങളിൽ സർക്കാർ പുറപ്പെടുവിക്കുന്ന ഉത്തരവുകൾക്കും വിധേയമായി M/s. MSTC മുഖാന്തിരം ഇ-ലേലത്തിലൂടെ വിൽപന നടത്തുന്നതാണ്. M/s. MSTC കമ്പനിയിൽ ലേലത്തിനായി രജിസ്റ്റർ ചെയ്ത വ്യക്തികൾക്ക് ലേലത്തിൽ പങ്കെടുക്കാവുന്നതാണ്. ടി ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്ന വ്യക്തികൾ ഇ-ലേലത്തിന് മുമ്പ് നിരതദ്രവ്യം ഇ-പേയ്മെന്റ്, ഇ-ട്രഷറി/ഡിമാന്റ് ഡ്രാഫ്റ്റ് എം.എസ്.ടി.സി. ലിമിറ്റഡ് വഴി നിരതദ്രവ്യം കെട്ടിവെയ്ക്കേണ്ടതാണ്. വിജയിക്കുന്ന ഇ-ലേലക്കാരൻ ഇ-ലേലത്തുകയുടെ 35% തുക ഇ-ലേല ദിവസം തന്നെ ഇ-പേയ്മെന്റായി കെട്ടിവെയ്ക്കേണ്ടതാണ്. വിജയിയായ ഇ-ലേലക്കാരൻ നിയമപ്രകാരവും കാലാകാലങ്ങളിൽ നിലവിലുള്ളതുമായ GST, ആദായ നികുതി, മറ്റ് ബന്ധപ്പെട്ട നികുതികൾ എന്നിവ യഥാസമയം അടയ്ക്കേണ്ടതുണ്ട്.

ഇ-ലേല പ്രമാണങ്ങളും ഇ-ലേല ഷെഡ്യൂളും www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്.

ഇ-ലേലത്തിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം SBI-യുടെ Internet Online Banking വഴിയോ മറ്റ് ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഓൺലൈനായി ഇ-ലേലത്തിനൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഇ-ലേല പ്രമാണങ്ങൾ സമർപ്പിക്കാൻ www.mstcecommerce.com എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കേണ്ടതാണ്.

എല്ലാ ഇ-ലേല പ്രമാണങ്ങളും www.mstcecommerce.com എന്ന വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ഇ-ലേല പ്രമാണങ്ങൾ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളൂ. നേരിട്ടോ തപാൽ മാർഗ്ഗമോ ലഭിക്കുന്ന ഇ-ലേല പ്രമാണങ്ങൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല.

ഓൺലൈൻ ഇ-ലേല പ്രമാണത്തിനോടൊപ്പം സ്കാൻ ചെയ്ത ബന്ധപ്പെട്ട രേഖകൾ ഓൺലൈനായി സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ തുറക്കുന്നതിന് മുൻപ് സമർപ്പിക്കാത്തതുമായ ഇ-ലേല പ്രമാണങ്ങൾ നിരസിക്കപ്പെടുന്നതാണ്. ഇ-ലേലവുമായി ബന്ധപ്പെട്ട മറ്റു വിവരങ്ങൾ എൻ. ഐ. സി-യിൽ നിന്നോ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന Helpdesk-ൽ നിന്നോ ഈ ഓഫീസിൽ നിന്നോ അറിയാവുന്നതാണ്. ഇ-പേമെന്റിന് ആവശ്യമായ വിവരങ്ങൾ ലേലക്കാരൻ ഇടപാടു നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദവിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും ഇ-ലേലത്തോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ഇ-ലേല പ്രമാണങ്ങൾ നിരസിക്കപ്പെടുന്നതാണ്. ടെക്നിക്കൽ ബിഡ്ഡും ഫിനാൻഷ്യൽ ബിഡ്ഡും അതിനായി പറഞ്ഞിരിക്കുന്ന അതാത് കവറുകളിൽ മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ലേലക്കാർ വിവരങ്ങൾ അപ്‌ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനം വകുപ്പ് ഉത്തരവാദി ആയിരിക്കുന്നതല്ല. ലേലത്തിൽ പങ്കുകൊള്ളുന്നയാളിന്റെ രജിസ്ട്രേഷൻ നമ്പർ നിരതദ്രവ്യം അടയ്ക്കുമ്പോൾ രേഖപ്പെടുത്തിയിരിക്കണം. രജിസ്റ്റർ ചെയ്ത നിരതദ്രവ്യം മുൻകൂർ അടയ്ക്കുന്ന ലേലക്കാരന് മാത്രമേ ക്രമപ്രകാരമുള്ള ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ സാധിക്കുകയുള്ളൂ.

ടി ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ അവരുടെ സ്ഥിരമായ മേൽവിലാസവും കയ്യൊപ്പും സാക്ഷ്യപ്പെടുത്തിയ സർട്ടിഫിക്കറ്റ് ബന്ധപ്പെട്ട വില്ലേജാഫീസിൽ നിന്നും വാങ്ങി ഇ-ലേലത്തിന് നിരതദ്രവ്യം കെട്ടിവയ്ക്കുന്നതോടൊപ്പം ഓൺലൈനായി ഹാജരാക്കേണ്ടതാണ്. നിയമാനുസൃത തിരിച്ചറിയൽ കാർഡോ സർട്ടിഫിക്കറ്റോ ഇല്ലാത്തവരുടെ ഇ-ലേല പ്രമാണങ്ങൾ യാതൊരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല.

ഇ-ലേല വിൽപ്പനയിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ വിൽപ്പനയ്ക്കു വച്ചിരിക്കുന്ന വാഹനങ്ങൾ, വാഹനങ്ങൾക്കുനേരെ കാണിച്ചിരിക്കുന്ന റെയിഞ്ചുകളിൽ നേരിട്ട് വന്ന് കണ്ട് വാഹനങ്ങളുടെ ഗുണനിലവാരവും മറ്റു വിശദ വിവരങ്ങളും കണ്ട് ബോധ്യപ്പെട്ടിരിക്കേണ്ടതും ഇ-ലേലത്തിന് ശേഷം ഈ വക കാര്യങ്ങളെക്കുറിച്ചുള്ള യാതൊരു പരാതിയും പരിഗണിക്കുന്നതല്ലാത്തതുമാകുന്നു.

ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ M. S. T. C. ലിമിറ്റഡിന്റെ ഓൺലൈനിൽ രജിസ്റ്റർ ചെയ്തിരിക്കണം. ഇ-ലേല നിബന്ധനകൾ M. S. T. C. ലിമിറ്റഡിന്റെ എന്ന www.mstcecommerce.com വെബ്സൈറ്റിൽ ലഭ്യമാണ്. അന്നേ ദിവസം ഇ-ലേലം നടക്കാതെ വന്നാൽ 23-4-2018-ന് ഇതേ നിബന്ധനകൾക്ക് വിധേയമായി പുനർലേലം നടത്തുന്നതാണ്.

കൂടുതൽ വിവരങ്ങൾക്ക് ഈ ഓഫീസിലോ (ഫോൺ 0485-2822317) ബന്ധപ്പെട്ട റെയ്ഞ്ച് ഫോറസ്റ്റ് ഓഫീസിലോ പ്രവൃത്തി ദിവസങ്ങളിൽ ലഭ്യമാണ്. (തൊടുപുഴ റെയ്ഞ്ച്-9446153396, കാളിയാർ റെയ്ഞ്ച്-8547601302, കോതമംഗലം റെയ്ഞ്ച്-8547601323).

പട്ടിക

ക്രമ നമ്പർ	വാഹനത്തിന്റെ വിവരം	സൂക്ഷിച്ചിരിക്കുന്ന റെയ്ഞ്ച് ഫോറസ്റ്റ് ഓഫീസ്
1	TN-43-Z-5194 TATA MOTORS, TATA SUMO VICTA	കോതമംഗലം റെയ്ഞ്ച് ഓഫീസ്, കോമ്പൗണ്ട്
2	KL-06-E-4046 APE DIESEL PIAGGEO	വേളൂർ ഫോറസ്റ്റ് സ്റ്റേഷൻ കോമ്പൗണ്ട്, (തൊടുപുഴ റെയ്ഞ്ച്)
3	KLI-4533 MAHINDRA JEEP	അറക്കുളം സെക്ഷൻ ഓഫീസ്, കോമ്പൗണ്ട്, (തൊടുപുഴ റെയ്ഞ്ച്)
4	KL-38-5234 BAJAJ DISCOVER BIKE	റെയ്ഞ്ച് ഫോറസ്റ്റ് ഓഫീസ്, കോമ്പൗണ്ട്, (കാളിയാർ റെയ്ഞ്ച്)
5	KL-44-5610 APE TRUCK PICKUP	അറക്കുളം സെക്ഷൻ ഓഫീസ്, കോമ്പൗണ്ട്, (തൊടുപുഴ റെയ്ഞ്ച്)
6	KRO-4622 MAHINDRA JEEP	അറക്കുളം സെക്ഷൻ ഓഫീസ്, കോമ്പൗണ്ട്, (തൊടുപുഴ റെയ്ഞ്ച്)
7	KL-38-C-7339 TATA ACE	റെയ്ഞ്ച് ഫോറസ്റ്റ് ഓഫീസ്, കോമ്പൗണ്ട്, (കാളിയാർ റെയ്ഞ്ച്)
8	KBT-9554 ENFIELD BULLET	അറക്കുളം സെക്ഷൻ ഓഫീസ്, കോമ്പൗണ്ട്, (തൊടുപുഴ റെയ്ഞ്ച്)
9	KL-01-B-1622 ENFIELD BULLET	അറക്കുളം സെക്ഷൻ ഓഫീസ്, കോമ്പൗണ്ട്, (തൊടുപുഴ റെയ്ഞ്ച്)
10	KL-05-G-9865 MAHINDRA JEEP	അറക്കുളം സെക്ഷൻ ഓഫീസ്, കോമ്പൗണ്ട്, (തൊടുപുഴ റെയ്ഞ്ച്)
11	KL-05-J-302 BAJAJ CALIBER MOTOR CYCLE	അറക്കുളം സെക്ഷൻ ഓഫീസ്, കോമ്പൗണ്ട്, (തൊടുപുഴ റെയ്ഞ്ച്)

എസ്. ഉണ്ണികൃഷ്ണൻ,
ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ
(കേരള ഗവർണ്ണർക്കുവേണ്ടി).

ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസ്,
കോതമംഗലം.

Gaz. No. 16/2018/DTP (Forest).

തൃശ്ശൂർ ഡിവിഷൻ

ഇ-ദർഘാസ് പരസ്യം

നമ്പർ ടി എ1-1916/2018. 2018 ഏപ്രിൽ 3.

തൃശ്ശൂർ ഡിവിഷനിലെ വടക്കാഞ്ചേരി റെയിഞ്ചിൽ താഴെ കൊടുത്തിട്ടുള്ള പട്ടികയിൽ പറയുന്ന ഫോറസ്ട്രി ജോലികൾ ചെയ്യുന്നതിന് വനം വകുപ്പിൽ ജി. ഒ. (എംഎസ്.) നമ്പർ 26/2017/വനം തീയതി 20-5-2017 പ്രകാരം രജിസ്റ്റർ ചെയ്തിട്ടുള്ള യോഗ്യരായ കോൺട്രാക്ടർമാരിൽ നിന്നും കേരള ഗവർണ്ണർക്കുവേണ്ടി തൃശ്ശൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ ദർഘാസുകൾ ഓൺലൈനായി ക്ഷണിക്കുന്നു.

ദർഘാസുകാരൻ വനം വകുപ്പിൽ നിലവിലുള്ളതും സർക്കാർ ഭാവിയിൽ പ്രാബല്യത്തിൽ കൊണ്ടുവരുന്നതുമായ എല്ലാ നിബന്ധനകളും പി. ഡബ്ല്യു. ഡി. വ്യവസ്ഥകളും ഇതര വ്യവസ്ഥകളും പാലിക്കാൻ ബാദ്ധ്യസ്ഥനാണ്. ദർഘാസ് പ്രമാണങ്ങളും ദർഘാസ് ഷെഡ്യൂളുകളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ദർഘാസിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം, ദർഘാസ് പ്രമാണവില എന്നിവ എസ്. ബി. ഐ.-യുടെ ഇന്റർനെറ്റ് ഓൺലൈൻ ബാങ്കിംഗ് വഴിയോ മറ്റുബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഇ-ടെണ്ടറിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. NEFT വഴി ഇ-പേയ്മെന്റ് നടത്തുന്ന ദർഘാസുകാർ ദർഘാസ് സമർപ്പിക്കുന്നതിനുമുമ്പ് കുറഞ്ഞത് 72 മണിക്കൂർ മുൻപെങ്കിലും ടെണ്ടർ ഫോറത്തിന്റെ വിലയും ഇ. എം. ഡി.-യും e-procurement system-ൽ എത്തിച്ചേർന്നതായി ഉറപ്പുവരുത്തേണ്ടതാണ്.

എല്ലാ ടെണ്ടർ പ്രമാണങ്ങളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ കാണിച്ചിരിക്കുന്ന ഓൺലൈൻ കവറുകളിൽ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളൂ. നേരിട്ടോ തപാൽമാർഗ്ഗമോ ലഭിക്കുന്ന ദർഘാസുകൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല. നിശ്ചിത സമയപരിധിക്കുശേഷം ലഭിക്കുന്ന ടെണ്ടറുകളും സ്വീകരിക്കുന്നതല്ല.

പട്ടിക

ക്രമ നമ്പർ	ദർഘാസ് നമ്പരും ജോലിയുടെ വിവരവും അടങ്കൽ തുകയും	വിസ്തൃതി	നിരതദ്രവ്യം `	ദർഘാസ് ഫോറത്തിന്റെ വില `
1	01/2018-19—വടക്കാഞ്ചേരി റെയിഞ്ചിലെ മായന്നൂർ ഫോറസ്റ്റ് സ്റ്റേഷനിൽ 2018 മായന്നൂർ പൾപ്പ് വുഡ് തോട്ടത്തിൽ മീലിയ ഡുബിയ (മലവേപ്പ്) ഇനത്തിൽപ്പെട്ട തൈകൾ വച്ചുപിടിപ്പിക്കലും 1-ാം വർഷ പരിചരണ പ്രവൃത്തികളും—` 12.33 ലക്ഷം	20 ഹെക്ടർ	31,000	2,500 + 12% GST

ദർഘാസ് പ്രമാണങ്ങളുടെ വിൽപ്പന—www.etender.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ നിന്നും download ചെയ്യാവുന്നതാണ്.

ടെണ്ടർ ഫോറം വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതിയും സമയവും—17-4-2018 രാവിലെ 10 മണി മുതൽ.

ദർഘാസ് വെബ്സൈറ്റിൽ സമർപ്പിക്കാവുന്ന അവസാന തീയതിയും സമയവും—26-4-2018 വൈകുന്നേരം 5 മണി വരെ.

ദർഘാസുകൾ തുറക്കുന്ന സ്ഥലവും തീയതിയും സമയവും—ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസ്, തൃശ്ശൂർ, 3-5-2018 രാവിലെ 11 മണി.

റീ-ടെണ്ടർ ആവശ്യമായി വരികയാണെങ്കിൽ

ടെണ്ടർ ഫോറം വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതിയും സമയവും—4-5-2018 രാവിലെ 10 മണി മുതൽ.

ദർഘാസ് വെബ്സൈറ്റിൽ സമർപ്പിക്കാവുന്ന അവസാന തീയതിയും സമയവും—14-5-2018 വൈകുന്നേരം 5 മണി.

ദർഘാസുകൾ തുറക്കുന്ന സ്ഥലവും തീയതിയും സമയവും—ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസ്, തൃശ്ശൂർ, 18-5-2018, രാവിലെ 11 മണി.

ഇ-ടെണ്ടറിൽ രേഖപ്പെടുത്തുന്ന നിരക്ക് അംഗീകരിക്കുവാൻ കഴിയാത്ത നിലയിലുള്ളതോ ഇ-ടെണ്ടറിൽ ആരും പങ്കെടുക്കാതിരിക്കുന്ന സാഹചര്യം ഉണ്ടാവുകയോ ആണെങ്കിൽ ഇവ വിറ്റഴിക്കുന്നതിന് സാധാരണ ടെണ്ടർ നടപടികൾ സ്വീകരിക്കുന്നതാണ്.

സാധാരണ ടെണ്ടർ ചെയ്യുന്ന തീയതിയും സമയവും

ടെണ്ടർ ഫോറം ലഭ്യമാകുന്ന തീയതിയും സമയവും—18-5-2018 രാവിലെ 10 മണി മുതൽ.

ടെണ്ടർ ഫോറം ലഭ്യമാകുന്ന അവസാന തീയതിയും സമയവും—21-5-2018 രാവിലെ 11 മണി മുതൽ.

ദർഘാസ് സമർപ്പിക്കേണ്ട അവസാന തീയതിയും സമയവും—22-5-2018 വൈകുന്നേരം 3 മണി വരെ.

ദർഘാസുകൾ തുറക്കുന്ന സ്ഥലവും തീയതിയും സമയവും—ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസ്, തൃശ്ശൂർ, 22-5-2018, വൈകുന്നേരം 4 മണി.

കരാർ കാലാവധി—എഗ്രിമെന്റ് വയ്ക്കുന്ന തീയതി മുതൽ 2019 ജൂൺ 30 വരെ.

ഇ-ദർഘാസിനോടൊപ്പം ` 200-ന്റെ കേരള സർക്കാർ മുദ്രപ്പത്രത്തിൽ തയ്യാറാക്കി ഒപ്പിട്ട പ്രലിമിനറി എഗ്രിമെന്റ്, ഗസറ്റഡ് ഓഫീസർ സാക്ഷ്യപ്പെടുത്തിയ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റിന്റെ പകർപ്പ്, ടെണ്ടർ ഡോക്കുമെന്റ് എന്നിവ ഓൺലൈനായി സമർപ്പിക്കേണ്ടതാണ്. ഇപ്രകാരം സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ ടെണ്ടർ തുറക്കുന്നതിനുമുമ്പ് സ്പീഡ്പോസ്റ്റ്/രജിസ്റ്റേഡ് പോസ്റ്റ് വഴി സമർപ്പിക്കാത്തതുമായ ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ഇ-ടെണ്ടറുമായി ബന്ധപ്പെട്ട മറ്റു വിവരങ്ങൾ NIC-ൽ നിന്നോ, www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന e-tenders help desk-ൽ നിന്നോ ഈ ഓഫീസിൽ നിന്നോ ഓഫീസ് സമയത്ത് അറിയാവുന്നതാണ്. ഇ-പേയ്മെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (കരാറുകാരൻ ഇടപാടുനടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദ വിവരങ്ങളും, ഇ-മെയിൽ അഡ്രസ്സും) ദർഘാസിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ദർഘാസുകൾ നിരസിക്കുന്നതാണ്. കരാറുകാരൻ വിവരങ്ങൾ അപ്‌ലോഡ് ചെയ്യുന്നതിനും മറ്റുമുണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനംവകുപ്പ് ഉത്തരവാദി ആയിരിക്കുന്നതല്ല.

നിലവിലുള്ള എല്ലാ ലേല വ്യവസ്ഥകളും, PWD ദർഘാസ് വ്യവസ്ഥകളും, ഇ-ടെണ്ടറിനും ബാധകമായിരിക്കും. പ്രസ്തുത ദർഘാസിലെ ഏതൊരു പ്രവൃത്തിയും മുന്നറിയിപ്പുകൂടാതെ റദ്ദു ചെയ്യുന്നതിനുള്ള പൂർണ്ണ അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന അധികാരിയിലും മേലധികാരിയിലും നിക്ഷിപ്തമായിട്ടുള്ളതാകുന്നു.

വിജയിയാകുന്ന ദർഘാസുകാരൻ ` 200-ന്റെ മുദ്രപ്പത്രത്തിൽ ദർഘാസ് അംഗീകരിച്ച അറിയിപ്പ് തീയതി മുതൽ 15 ദിവസത്തിനുള്ളിൽ കരാർ തുകയുടെ 10 ശതമാനമോ, ` 5,00,000-മോ ഏതാണോ കുറവ് ആ തുകയ്ക്കുള്ള സെക്യൂരിറ്റി ഡെപ്പോസിറ്റ് സഹിതം കരാർ ഒപ്പുവയ്ക്കേണ്ടതാണ്. ടെണ്ടർ തീയതി ഏതെങ്കിലും കാരണവശാൽ അവധിയായി പ്രഖ്യാപിക്കുന്നപക്ഷം തൊട്ടടുത്ത പ്രവർത്തി ദിവസം അതേ സമയത്തും, അതേ സ്ഥലത്തും ടെണ്ടർ നടത്തുന്നതാണ്. കൂടുതൽ വിവരങ്ങൾ തൃശ്ശൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറുടെ കാര്യാലയത്തിൽ നിന്നും, വടക്കാഞ്ചേരി റെയിഞ്ചാഫീസിൽ നിന്നും പ്രവൃത്തി ദിവസങ്ങളിൽ അറിയാവുന്നതാണ്.

നിബന്ധനകൾ

1. ജി.ഒ.(എംഎസ്.) നമ്പർ 26/2017 വനം, വന്യജീവി വകുപ്പ് തീയതി 20-5-2017 എന്ന സർക്കാർ ഉത്തരവിലെ എല്ലാ വ്യവസ്ഥകൾക്കും വനം വകുപ്പിൽ നിലവിലുള്ള ദർഘാസ് സംബന്ധിച്ച ഉത്തരവുകളിലെ വ്യവസ്ഥകൾക്കും കേരള ഫോറസ്റ്റ് ആക്ട് 1961, വന്യജീവി സംരക്ഷണ നിയമം 1972-ലെ വ്യവസ്ഥകൾക്കും ദർഘാസുകാരൻ വിധേയനായിരിക്കുന്നതാണ്.

2. തൃശ്ശൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറോ, അദ്ദേഹം ചുമതലപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ ഹാജരായിട്ടുള്ള ദർഘാസുകാരുടേയോ അവർ ചുമതലപ്പെടുത്തിയിട്ടുള്ള പ്രതിനിധികളുടേയോ സാന്നിദ്ധ്യത്തിൽ ടെണ്ടർ തുറക്കുന്നതായിരിക്കും.

3. ഒരു വ്യക്തിയുടെ പേരിൽ നൽകിയിട്ടുള്ള ദർഘാസ് ഫോറം ആ വ്യക്തിക്കു മാത്രവും ടെണ്ടർ ഫോറത്തോടൊപ്പം ഉള്ളടക്കം ചെയ്തിട്ടുള്ള ജോലിക്കും മാത്രമേ ഉപയോഗിക്കാൻ പാടുള്ളൂ.

4. ടെണ്ടർ സമർപ്പിക്കുന്നതിനു മുൻപായി, ഒപ്പിടേണ്ട എഗ്രിമെന്റിലെ വ്യവസ്ഥകൾ മനസ്സിലാക്കിയിരിക്കേണ്ടതാണ്. എഗ്രിമെന്റിന്റെ കരട് ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസിൽ നിന്നും ലഭ്യമാകുന്നതാണ്. ദർഘാസ് വ്യവസ്ഥകളും മനസ്സിലാക്കിയിരിക്കേണ്ടതാണ്. പൂരിപ്പിച്ച ദർഘാസ് സമർപ്പിച്ചശേഷം എഗ്രിമെന്റ് വ്യവസ്ഥകൾ മനസ്സിലാക്കിയിരുന്നില്ല എന്ന വാദമോ വ്യവസ്ഥകൾ സംബന്ധിച്ചുള്ള എന്തെങ്കിലും പരാതികളോ പരിഗണിക്കുന്നതല്ല.

5. ദർഘാസ് സമർപ്പിക്കുന്നതിനു മുൻപായി ജോലി നടത്തേണ്ട സ്ഥലവും, ജോലിയുടെ സ്വഭാവവും പരിശോധിച്ച് മനസ്സിലാക്കുകയും ആയതിനനുസരിച്ച് നിരക്ക് രേഖപ്പെടുത്തേണ്ടതുമാണ്. ആയതിനുശേഷം ഒരു കാരണവശാലും നിരക്ക് വർദ്ധിപ്പിക്കുന്നതല്ല.

6. ദർഘാസിൽ പങ്കെടുക്കുന്ന ആൾ ദർഘാസ് ഷെഡ്യൂളിൽ പറയുന്ന മതിപ്പ് കരാർ തുകയുടെ ഇത്ര ശതമാനം എന്ന് ദർഘാസ് ഫോറത്തിലെ പ്രസക്ത കോളത്തിൽ അക്കത്തിലും അക്ഷരത്തിലും രേഖപ്പെടുത്തേണ്ടതാണ്. അക്കത്തിലും അക്ഷരത്തിലും വ്യത്യസ്ത നിരക്കുകളാണ് രേഖപ്പെടുത്തുന്നതെങ്കിൽ അതിൽ കുറഞ്ഞ നിരക്ക് പ്രാബല്യത്തിലുള്ളതായി പരിഗണിക്കുന്നതായിരിക്കും. ആയത് അംഗീകരിക്കാൻ ദർഘാസുകാരൻ ബാദ്ധ്യസ്ഥനാണ്. ദർഘാസ് ഫോറത്തിൽ രേഖപ്പെടുത്തിയിട്ടുള്ള നിരക്ക്, ജോലി പൂർത്തിയാക്കാൻ കഴിയുന്നതിലും വളരെ കുറവാണെന്ന് വനം വകുപ്പ് കാണുന്നപക്ഷം ആയത് സംബന്ധിച്ച് ദർഘാസുകാരനിൽ നിന്നും തൃപ്തികരമായ വിശദീകരണം നൽകാൻ ആവശ്യപ്പെടുന്നതുമാണ്. ഇത്തരം സന്ദർഭത്തിൽ ദർഘാസ് അംഗീകരിക്കുന്നതിനു മുൻപായി രേഖപ്പെടുത്തിയിട്ടുള്ള നിരക്കിന്റെ 10% പരമാവധി ` 30,000 പ്രത്യേക/അധിക സെക്യൂരിറ്റിയായി ഒടുക്കുവാൻ ആവശ്യപ്പെടാവുന്നതാണ്. വിശദീകരണം തൃപ്തികരമല്ല എന്നു കാണുന്നപക്ഷം അഥവാ വിശദീകരണം നൽകിയിട്ടില്ലായെങ്കിൽ ഏറ്റവും കുറഞ്ഞനിരക്ക് രേഖപ്പെടുത്തിയിട്ടുണ്ടെങ്കിലും ആയത് നിരസിക്കുന്നതിനുള്ള അധികാരം വനം വകുപ്പിൽ നിക്ഷിപ്തമാണ്.

7. നിശ്ചിത തീയതിക്കും സമയത്തും ലഭിക്കാത്ത അപേക്ഷകളും ആവശ്യമായ രേഖകൾ ഉൾപ്പെടുത്താത്തതോ നിശ്ചിത ഫോറത്തിലും നിശ്ചിത ക്രമത്തിലും എഴുതാത്തതോ ആയ ദർഘാസുകൾ പരിഗണിക്കുന്നതല്ല.

8. ദർഘാസിൽ എന്തെങ്കിലും തിരുത്തലുകൾ വരുത്തിയിട്ടുണ്ടെങ്കിൽ ആയത് ദർഘാസുകാരൻ തന്നെ ഇനിഷ്യൽ ചെയ്തിരിക്കേണ്ടതാണ്.

9. ലഭിച്ചിട്ടുള്ള ദർഘാസുകൾ ഒന്നാം ഭാഗം ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറോ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ ചുമതലപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ 3-5-2018-ന് പകൽ 11 മണിക്ക് അദ്ദേഹത്തിന്റെ ഓഫീസിൽ വച്ച് ഹാജരായിട്ടുള്ള ദർഘാസുകാരുടെ സാന്നിദ്ധ്യത്തിൽ തുറക്കുന്നതാണ്.

10. ദർഘാസുകളുടെ ഒന്നാം ഭാഗം അംഗീകരിച്ചിട്ടുള്ള കോൺട്രാക്ടർമാരുടെ മാത്രം രണ്ടാം ഭാഗം (price bid) തുറക്കുന്ന സമയം പിന്നീട് പ്രഖ്യാപിക്കുന്നതാണ്. ടെണ്ടറിന്റെ ഒന്നാം ഭാഗം തുറന്നാലുടൻതന്നെ രണ്ടാം ഭാഗം തുറക്കുന്ന സമയം അറിയിക്കുന്നതായിരിക്കും.

11. സാധാരണഗതിയിൽ കുറഞ്ഞ നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുള്ള ദർഘാസ് സ്വീകരിക്കുന്നതായിരിക്കും. പക്ഷേ തീരുമാനമെടുക്കാൻ അധികാരമുള്ള ഉദ്യോഗസ്ഥന് ഒരു കാരണവും പറയാതെ തന്നെ ദർഘാസ് സ്വീകരിക്കുവാനോ നിരസിക്കുവാനോ അധികാരം ഉണ്ടായിരിക്കും.

12. ദർഘാസ് തുക രേഖപ്പെടുത്തിയിട്ടുള്ള ദർഘാസ് തുറന്ന് മൂന്ന് മാസത്തിനകം ഓഫർ പിൻവലിക്കുവാൻ ദർഘാസുകാരെ അനുവദിക്കുന്നതല്ല.

13. ആരുടെ ദർഘാസാണോ സ്വീകരിച്ചിട്ടുള്ളത്, ആ വിവരം വ്യക്തിയെ ദർഘാസിൽ കൊടുത്തിരിക്കുന്ന വിലാസത്തിൽ രജിസ്ട്രേഡ് കത്ത് മുഖാന്തിരം അറിയിക്കുന്നതാണ്. വിജയിയായ ദർഘാസുകാരൻ 15 ദിവസത്തിനകം ടിയാന്റെ ചെലവിൽ വാങ്ങിയിട്ടുള്ള ` 200 വിലയുള്ള മുദ്രപത്രത്തിൽ ഒരു ഉടമ്പടി ഒപ്പുവയ്ക്കേണ്ടതാണ്. ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പുവയ്ക്കുന്നതിൽ പരാജയപ്പെട്ടാൽ ദർഘാസ് റദ്ദാക്കുന്നതും ടിയാൻ കെട്ടിവച്ചിട്ടുള്ള നിരതദ്രവ്യം വനം വകുപ്പിലേക്ക് കണ്ടുകെട്ടുന്നതുമാണ്. തുടർന്ന് ജോലികൾ ടിയാന്റെ നഷ്ടോത്തരവാദിത്വത്തിൽ തൊട്ടടുത്ത നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുള്ള വ്യക്തിയെക്കൊണ്ട് ചെയ്യിക്കുന്നതുൾപ്പെടെയുള്ള മറ്റ് മാർഗ്ഗങ്ങളിൽ കൂടി നടത്തുന്നതാണ്. ആയതിൽ വച്ച് സർക്കാരിന് എന്തെങ്കിലും നഷ്ടം ഉണ്ടാകുന്നപക്ഷം ആയത് ആദ്യ ദർഘാസുകാരൻ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ അനുവദിക്കുന്ന നിശ്ചിത സമയത്തിനുള്ളിൽ ഒടുക്കിയില്ലായെങ്കിൽ ആയത് പൊതുമുതലിനുള്ള കുടിശ്ശികയായി കണക്കാക്കുന്നതും ആയത് 1968-ലെ കേരള റവന്യൂ റിക്കവറി ആക്ടിലെ വ്യവസ്ഥകൾ പ്രകാരമോ, സർക്കാരിന് യുക്തമെന്ന് തോന്നുന്ന മാർഗ്ഗങ്ങളിലൂടെയോ ഈടാക്കുന്നതുമാണ്. സർക്കാരിന് എന്തെങ്കിലും നേട്ടമുണ്ടാകുന്നപക്ഷം അതിൽ വീഴ്ചക്കാരന് യാതൊരു അവകാശവും ഉണ്ടായിരിക്കുന്നതല്ല.

14. വിജയിയാകുന്ന ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പുവയ്ക്കുന്ന സമയത്ത് കോൺട്രാക്ട് തുകയുടെ 10% പരമാവധി ` 5,00,000 (അഞ്ചു ലക്ഷം രൂപാ മാത്രം) സെക്യൂരിറ്റിയായി ഒടുക്കേണ്ടതാണ്. ജോലി പൂർത്തിയാക്കി, ബന്ധപ്പെട്ട ഓഫീസറിൽ നിന്നും ലഭ്യമാകുന്ന ബാദ്ധ്യതാ രഹിത സർട്ടിഫിക്കറ്റ് ഹാജരാക്കുന്ന മുറയ്ക്ക് മാത്രമേ സെക്യൂരിറ്റി വിടുതൽ ചെയ്യുകയുള്ളു.

15. വിജയിയാകുന്ന ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പു വയ്ക്കുന്ന സമയത്ത് സോൾവൻസി സർട്ടിഫിക്കറ്റിൽ ഉൾപ്പെട്ടിട്ടുള്ള വസ്തുവകകൾ വിൽക്കുകയോ, പണയം വയ്ക്കുകയോ കൈമാറ്റം ചെയ്യുകയോ ചെയ്യില്ലെന്ന് ഒരു സമ്മതപത്രം നൽകേണ്ടതാണ്.

16. ദർഘാസ് ലഭിച്ചതിനുശേഷം ടി ജോലിയെ സംബന്ധിക്കുന്ന പോസ്റ്റ് ഓഫറുകളോ, പരാതികളോ ഒരു കാരണവശാലും പരിഗണിക്കുന്നതല്ല.

17. ദർഘാസിൽ പങ്കെടുത്തിട്ടുള്ള വിജയികളാകാത്ത ദർഘാസുകാരുടെ നിരതദ്രവ്യം ടെണ്ടർ നടപടികൾ അവസാനിക്കുന്ന മുറയ്ക്ക് തിരികെ നൽകുന്നതാണ്.

18. ദർഘാസിനോടൊപ്പമുള്ള ഷെഡ്യൂളിൽ പറയുന്ന അളവുകൾ ഏകദേശം മാത്രമാണ്. ജോലികൾ ചെയ്തുവരുമ്പോൾ അളവുകളിൽ വ്യത്യാസം വരാവുന്നതാണ്.

19. ദർഘാസ് ഷെഡ്യൂളിൽ കാണിച്ചിട്ടുള്ള സ്ഥല വിസ്തൃതി ഏകദേശമായിരിക്കും. ദർഘാസുകാരൻ സർവ്വേപ്രകാരമുള്ള യഥാർത്ഥ വിസ്തൃതിക്ക് ബാദ്ധ്യസ്ഥനാണ്.

20. ദർഘാസ് കാലയളവിൽ കോൺട്രാക്ടർ കളകൾ നീക്കം ചെയ്ത് തോട്ടങ്ങൾ സംരക്ഷിക്കേണ്ടതാണ്.

21. ജോലി പൂർത്തിയാക്കി നിശ്ചിത ഫോറത്തിലുള്ള ബില്ല് തയ്യാറാക്കി സമർപ്പിക്കുന്ന മുറയ്ക്ക് ജോലി നിർവ്വഹണം തൃപ്തികരമെങ്കിൽ താഴെപ്പറയുന്ന പ്രകാരം തവണകളായി ബിൽതുക മാറി നൽകുന്നതാണ്. തുക നൽകുന്നത് ക്രോസ് ചെയ്ത ചെക്കായോ ഇ-പെയ്മെന്റ് ആയോ മാത്രമായിരിക്കും.

I പൾപ്പ് വുഡ് തോട്ടം വച്ചുപിടിപ്പിക്കൽ—തൈ നടീലും, ഒന്നാം വർഷ പരിപാലനവും

(i) തൈനടീൽ പൂർത്തിയാക്കുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 40% വരെയോ തൈനടീൽ വരെ ചെയ്തുതീർത്ത ഐറ്റങ്ങൾക്ക് ക്വാട്ട് ചെയ്ത തുകയോ ഏതാണ് കുറവ് ആയത് ഒന്നാം ഗഡുവായി നൽകുന്നതാണ്.

(ii) രണ്ടാം കാടുവെട്ടൽ പൂർത്തിയാക്കുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 60% വരെയോ അതുവരെ ചെയ്തു തീർത്ത ഐറ്റങ്ങൾക്ക് ക്വാട്ട് ചെയ്ത തുകയോ ഏതാണ് കുറവ് ആയത് രണ്ടാം ഗഡുവായി നൽകുന്നതാണ്.

(iii) തോട്ടം വച്ചുപിടിപ്പിക്കലിന്റെയും ഒന്നാം വർഷ പരിചരണത്തിന്റെയും എല്ലാ ജോലികളും പൂർത്തിയാക്കുന്ന മുറയ്ക്ക് തൈകൾക്ക് ഒന്നര മീറ്റർ ഉയരം വളർച്ചയെത്തണമെന്നും, വച്ചുപിടിപ്പിച്ച തൈകളുടെ 95% അതിജീവനം ഉണ്ടാകണമെന്നും ഉള്ള നിബന്ധനകൾക്കു വിധേയമായി മൂന്നാം ഗഡുവായി അംഗീകരിച്ച കരാർ തുകയുടെ 100% അടുത്ത വർഷം (2019) ജൂണിൽ നൽകുന്നതാണ്.

22. പൾപ്പ് വുഡ് തോട്ടം വച്ചുപിടിപ്പിക്കൽ—രണ്ടാം വർഷ പരിപാലനം

(i) രണ്ടാം വർഷം രണ്ടാം തവണ കാടുവെട്ടൽ പൂർത്തിയാകുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 40% വരെയോ അതുവരെ ചെയ്തു തീർത്ത ഐറ്റങ്ങൾക്ക് ക്വാട്ട് ചെയ്ത തുകയോ ഏതാണ് കുറവ് ആയത് ഒന്നാം ഗഡുവായി നൽകുന്നതാണ്.

(ii) രണ്ടാം വർഷ പരിപാലന ജോലികൾ പൂർത്തിയാകുന്ന മുറയ്ക്ക് തൈകൾ നാലു മീറ്റർ ഉയരത്തിൽ വളർച്ച യെത്തണമെന്നും, വച്ചുപിടിപ്പിച്ച തൈകളുടെ 90% അതിജീവനം ഉണ്ടാകണമെന്നും ഉള്ള നിബന്ധനകൾക്കു വിധേയമായി രണ്ടാം ഗഡുവായി അംഗീകരിച്ച കരാർ തുകയുടെ 100% അടുത്ത വർഷം (2020) ജൂണിൽ നൽകുന്നതാണ്.

23. പൾപ്പ് വുഡ് തോട്ടം വച്ചുപിടിപ്പിക്കൽ—മൂന്നാം വർഷ പരിപാലനം

(i) മൂന്നാം വർഷം രണ്ടാം തവണ കാടുവെട്ടൽ പൂർത്തിയാക്കുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 40% വരെയോ അതുവരെ ചെയ്തു തീർത്ത ഐറ്റങ്ങൾക്ക് ക്വാട്ട് ചെയ്ത തുകയോ ഏതാണ് കുറവ് ആയത് ഒന്നാം ഗഡുവായി നൽകുന്നതാണ്.

(ii) മൂന്നാം വർഷ പരിപാലന ജോലികൾ പൂർത്തിയാകുന്ന മുറയ്ക്ക് തൈകൾ ആറ് മീറ്റർ ഉയരത്തിൽ വളർച്ച യെത്തണമെന്നും, വച്ചുപിടിപ്പിച്ച തൈകളുടെ 90% അതിജീവനം ഉണ്ടാകണമെന്നും ഉള്ള നിബന്ധനകൾക്കു വിധേയമായി രണ്ടാം ഗഡുവായി അംഗീകരിച്ച കരാർ തുകയുടെ 100% അടുത്ത വർഷം (2021) ജൂണിൽ നൽകുന്നതാണ്.

24. തേക്ക് തോട്ടം വച്ചുപിടിപ്പിക്കൽ—തൈ നടീലും, ഒന്നാം വർഷ പരിപാലനവും

(i) തൈനടീൽ പൂർത്തിയാക്കുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 40% വരെയോ തൈനടീൽ വരെ ചെയ്തു തീർത്ത ഐറ്റങ്ങൾക്ക് ക്വാട്ട് ചെയ്ത തുകയോ ഏതാണ് കുറവ് ആയത് ഒന്നാം ഗഡുവായി നൽകുന്നതാണ്.

(ii) രണ്ടാം കാടുവെട്ടൽ പൂർത്തിയാക്കുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 60% വരെയോ അതുവരെ ചെയ്തു തീർത്ത ഐറ്റങ്ങൾക്ക് ക്വാട്ട് ചെയ്ത തുകയോ ഏതാണ് കുറവ് ആയത് രണ്ടാം ഗഡുവായി നൽകുന്നതാണ്.

(iii) തോട്ടം വച്ചുപിടിപ്പിക്കലിന്റെയും ഒന്നാം വർഷ പരിചരണത്തിന്റെയും എല്ലാ ജോലികളും പൂർത്തിയാക്കുന്ന മുറയ്ക്ക് തൈകൾക്ക് 75 സെന്റീമീറ്റർ ഉയരം വളർച്ചയെത്തണമെന്നും, വച്ചുപിടിപ്പിച്ച തൈകളുടെ 90% അതിജീവനം ഉണ്ടാകണമെന്നും ഉള്ള നിബന്ധനകൾക്കു വിധേയമായി മൂന്നാം ഗഡുവായി അംഗീകരിച്ച കരാർ തുകയുടെ 100% അടുത്ത വർഷം (2019) ജൂണിൽ നൽകുന്നതാണ്.

25. തേക്ക് തോട്ടം വച്ചുപിടിപ്പിക്കൽ—രണ്ടാം വർഷ പരിപാലനം

(i) രണ്ടാം വർഷം രണ്ടാം തവണ കാടുവെട്ടൽ പൂർത്തിയാകുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 40% വരെയോ അതുവരെ ചെയ്തു തീർത്ത ഐറ്റങ്ങൾക്ക് ക്വാട്ട് ചെയ്ത തുകയോ ഏതാണ് കുറവ് ആയത് ഒന്നാം ഗഡുവായി നൽകുന്നതാണ്.

(ii) രണ്ടാം വർഷ പരിപാലന ജോലികൾ പൂർത്തിയാകുന്ന മുറയ്ക്ക് തൈകൾ രണ്ടു മീറ്റർ ഉയരത്തിൽ വളർച്ച യെത്തണമെന്നും, വച്ചുപിടിപ്പിച്ച തൈകളുടെ 90% അതിജീവനം ഉണ്ടാകണമെന്നും ഉള്ള നിബന്ധനകൾക്കു വിധേയമായി രണ്ടാം ഗഡുവായി അംഗീകരിച്ച കരാർ തുകയുടെ 100% അടുത്ത വർഷം (2020) ജൂണിൽ നൽകുന്നതാണ്.

26. തേക്ക് തോട്ടം വച്ചുപിടിപ്പിക്കൽ—മൂന്നാം വർഷ പരിപാലനം

(i) മൂന്നാം വർഷം ഒന്നാം തവണ കാടുവെട്ടൽ പൂർത്തിയാകുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 40% വരെയോ അതുവരെ ചെയ്തു തീർത്ത ഐറ്റങ്ങൾക്ക് ക്വാട്ട് ചെയ്ത തുകയോ ഏതാണ് കുറവ് ആയത് ഒന്നാം ഗഡുവായി നൽകുന്നതാണ്.

(ii) മൂന്നാം വർഷ പരിപാലന ജോലികൾ പൂർത്തിയാകുന്ന മുറയ്ക്ക് തൈകൾ നാലു മീറ്റർ ഉയരത്തിൽ വളർച്ച യെത്തണമെന്നും, വച്ചുപിടിപ്പിച്ച തൈകളുടെ 85% അതിജീവനം ഉണ്ടാകണമെന്നും ഉള്ള നിബന്ധനകൾക്കു വിധേയമായി രണ്ടാം ഗഡുവായി അംഗീകരിച്ച കരാർ തുകയുടെ 100% അടുത്ത വർഷം (2021) ജൂണിൽ നൽകുന്നതാണ്.

27. തേക്ക് തോട്ടം വച്ചുപിടിപ്പിക്കൽ—നാലാം വർഷ പരിപാലനം

(i) നാലാം വർഷം ഒന്നാം തവണ കാടുവെട്ടൽ പൂർത്തിയാകുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 40% വരെയോ അതുവരെ ചെയ്തു തീർത്ത ഐറ്റങ്ങൾക്ക് ക്വാട്ട് ചെയ്ത തുകയോ ഏതാണ് കുറവ് ആയത് ഒന്നാം ഗഡുവായി നൽകുന്നതാണ്.

(ii) കളകൾ, കാട്ടുവള്ളികൾ എന്നിവയിൽ നിന്നും തോട്ടത്തെ പൂർണ്ണമായി സംരക്ഷിച്ച് കൊണ്ടുള്ള നാലാം വർഷ പരിചരണം പൂർത്തിയാക്കണമെന്ന നിബന്ധനകൾക്കു വിധേയമായി രണ്ടാം ഗഡുവായി അംഗീകരിച്ച കരാർ തുകയുടെ 100% അടുത്ത വർഷം ജൂണിൽ നൽകുന്നതാണ്.

28. ദർഘാസ് ഷെഡ്യൂളിൽ കാണിച്ചിരിക്കുന്ന ജോലികളുടെ അളവിൽ സ്ഥലത്തിന്റെ പ്രത്യേകത അനുസരിച്ച് കുറവ് വരുത്താനോ ജോലി ക്യാൻസൽ ചെയ്യാനോ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർക്ക് അധികാരമുണ്ടായിരിക്കും. ആയത് വിജയിയായ ദർഘാസുകാരന് ബാധകമായിരിക്കും. ദർഘാസ് ഷെഡ്യൂളിൽ ഉൾപ്പെട്ടിട്ടില്ലാത്ത ഏതെങ്കിലും ഐറ്റങ്ങൾ വ്യക്തമായ കാരണങ്ങളാൽ ഉൾപ്പെടുത്തേണ്ടതുണ്ടെങ്കിൽ ആ ജോലി ചെയ്യുന്നതിന് വിജയിയായ ദർഘാസുകാരൻ ബാദ്ധ്യസ്ഥനായിരിക്കും. ആയതിന് നിലവിലുള്ള ഫോറസ്റ്റ് ഷെഡ്യൂൾ റേറ്റ് പ്രകാരം ക്വാട്ട് ചെയ്ത നിരക്ക് പ്രകാരം തുക മാറി നൽകുന്നതായിരിക്കും.

29. കോൺട്രാക്ടർ വാഗ്ദാനം ചെയ്തിട്ടുള്ള ടെണ്ടറുകൾ നടപ്പിലാക്കുന്നത് പ്രയോഗികമല്ലെന്ന് ബോദ്ധ്യപ്പെട്ടാൽ കോൺട്രാക്ട് സിസ്റ്റം അല്ലാത്ത മറ്റ് മാർഗ്ഗങ്ങളിലൂടെ നടപ്പിലാക്കുന്നതിനുള്ള അവകാശം കേരള വനം വകുപ്പിൽ നിക്ഷിപ്തമായിരിക്കും.

30. ദർഘാസ് നടത്തുന്ന സമയത്ത് നിലവിലുള്ള എല്ലാ നികുതികളും ഈ ദർഘാസിനും ബാധകമായിരിക്കും.

കൂടുതൽ വിവരങ്ങൾ തൃശ്ശൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസിൽ നിന്നും (ഫോൺ : 0487 2361268) പ്രവൃത്തി ദിവസങ്ങളിൽ ലഭ്യമാകുന്നതാണ്.

No. TA1-1916/2018. *3rd April 2018.*

The Divisional Forest Officer, Thrissur for and on behalf of the Governor of Kerala invites separate online e-tenders from registered eligible contractors/bidders having a valid and active registration with Kerala Forest Department in pursuance of G. O. (Ms.) No. 26/2017/F&WLD dated 20-5-2017 for the execution of works noted below. The tenderer is bound to comply with the terms and conditions in force, besides the conditions that will be framed by the Government in future in connection with this tender. Tender documents and tender schedules may be downloaded free of cost from the e-GP website www.etenders.kerala. gov.in. All bid/tender documents are to be submitted online only and in the designation online cover (s)/envelope (s) on the www.etenders.kerala.gov.in website. Bids shall be accepted only through online mode www.etenders.kerala.gov.in website and tenders submitted manually/through post will not be entertained. Late online bids will not be accepted.

The quantities mentioned in the table are approximate and on actual execution the quantity may vary. Online tenders/bids are to be accompanied with a preliminary agreement executed in Kerala Stamp Paper worth ₹ 200. Tenders/bids received online without the scanned copies of relevant documents, preliminary agreement will not be considered and shall be summarily rejected. Any further clarification on this tender can be had from NIC/the e-tender Help Desk number available in the www.etenders.kerala.gov.in and from the office of the Divisional Forest Officer, Thrissur during working hours. The details regarding e-payment (Bidder's Bank Account Number where he/she is having core banking facility and e-mail ID) should be submitted along with the tender. Tenders without these details will not be accepted. Technical bid and financial bid shall be submitted in their respective designated online covers.

The Forest Department will not be responsible for any inconvenience or loss to the Bidder while uploading/ downloading the bid.

The successful tenderer should execute an agreement in the prescribed format in a Stamp Paper worth ₹ 200 within 15 days from the date of intimation of acceptance of the tender after furnishing security deposit equal to 10% of the tender amount or ₹ 5,00,000 whichever is less.

If the notified date of tender happens to be a holiday the tender will be conducted on the very next working day at the same place and time.

Schedule

Sl. No.	*Tender No. and Name of Work with PAC*	*Extent (Ha.)*	*EMD ₹*	*Cost of tender form ₹*
1	1/2018-19—Raising 2018 Mayannur Melia Dubia Pulpwood Plantation at Mayannur Forest Station of Wadakkanchery Range and maintenance upto 1 Year—₹ 12.33 Lakhs	20.00	31,000	2,500 + GST (12%)

Sale of tender documents—Can be downloaded from the website www. etenders. kerala.gov.in

Classification of bidder—Serial No. 1—C class and above.

Name of Division—Divisional Forest Office, Thrissur.

Period for completion of work—Till 30th June 2019 from the date of agreement.

Date from which tender forms will be available in the website—17-4-2018

Date and time upto which tenders will be received—26-4-2018 till 5 p. m.

Date and time for opening of tender—3-5-2018 at 11 a. m.

If re-tender requires date from which tender form available in website—4-5-2018.

Date and time to which re-tender will be received—14-5-2018 till 5 p. m.

Date and time for opening of re-Tender—18-5-2018 at 11 a. m.

Further details are available in the official website of www.kerala.forest.org

If there is no response to re-tender/or the rate quoted is not acceptable the same will be put in normal tender as follows

If re-tender requires date from which tender form available—18-5-2018.

Tender form available last date and time—21-5-2018 till 11. a. m.

Last date and time of acceptance of tender—22-5-2018, 3. p. m.

Date and time for opening of re-Tender—22-5-2018, 4. p. m.

Conditions

1. All provisions in G. O. (Ms.) 26/2017 F&WLD dated 20-5-2017 regarding tender system in Kerala Forest Department, Kerala Forest Act 1961 and Wildlife Protection Act 1972 will be applicable to the tenderer.
2. Bidders shall remit the tender document fee and the Earnest Money Deposit using online payment option of e-procurement system only and submitted through the internet online banking of State Bank of India or through NEFT for other banks. Bidders opting for NEFT facility of online payment are advised to exercise this option at least 72 hours before the closing date of bid to ensure that payment towards tender document fees and EMD are credited and a confirmation is reflected in the e-procurement system. The online NEFT remittance form provided by e-procurement system for making a NEFT transaction is not a payment confirmation. Kerala Forest Department/NIC/SBI shall not be responsible for any kind of delay in payment status confirmation.
3. Bidders are requested to submit scanned copy of the following documents-Registration certificate duly attested by Gazetted Officer, preliminary agreement executed in Kerala Stamp Paper worth ` 200 duly filled up proforma for availing e-payment by Online. Subsequently the hard copy of attested copy of Registration certificate, preliminary agreement in original and tender document would be submitted offline in a sealed cover superscribing the name of work and tender number to the office of the Divisional Forest Officer, Thrissur through speed post/Registered post as prescribed in the time schedule, failing which such tenders will be rejected.
4. The bidding authority deserves the right to modify/cancel any/all bids without assigning any reason. The Forest Department will not be responsible for any error like missing of scheduled data while downloading by the bidder and non receipt of documents.
5. Any further clarifications on this tender can be obtained from NIC/the e-tender Helpdesk number available in the www.etenders.kerala.gov.in website and from this office during the office hours. The details regarding e-payment (Bidder's bank account number where he/she is having core banking facility and email ID) should be submitted along with the tender. Tenders without these details will not be accepted.
6. The Forest Department will not be responsible for any inconveniences or loss to the Bidder while uploading/downloading the bid.
7. The tender/bids shall be opened online at the office of the Divisional Forest Officer, Thrissur in the presence of bidders/their representatives who wish to attend at the above address. If the tender opening date happens to be a holiday or non working day due to any other valid reason, the tender opening process will be done on the next working day at same time and place.
8. All other existing conditions related to e-tender in Kerala Forest Department and PWD will be applicable in this e-tender also.

9. Further details can be had from the office of the Divisional Forest Officer, Thrissur/Range Forest Officer, Wadakkanchery during office hours.

10. The tender form shall be used only by the person in whose name it is issued and for the work specified in the Schedule attached to the tender form.

11. Before submitting the tender, the tenderer is expected to study and scrutinize all the conditions in the agreement to be executed, the draft of which can be had for perusal at the Divisional Forest Office on any working day during office hours. They are also requested to study the detailed tender conditions attached to the tender document. No plea of ignorance of the agreement conditions or no complaint regarding the said conditions received after putting in the tender will be entertained.

12. Before submitting the tender the tenderer shall visit the area of work to study all the field conditions and nature of work and quote his rate accordingly. No enhancement in rate due to any reason will be entertained thereafter.

13. The tenderer shall quote in the appropriate column in the tender a firm percentage of PAC amount for raising the plantation or as in the Schedule both in figures as well as in words. In the case of the tenderer quoting different total rate in words and figures also, lower of the same only be considered valid and shall be binding on him/her. If the Kerala Forest Department feels that the total amount quoted or item wise rate of any of the items quoted is unworkable due to variance to the lower side to an abnormal level with the Kerala Forest Department's estimated rates, the tenderer may be required to furnish satisfactory explanation on the above respect. In such an event, the Kerala Forest Department has the option to collect a Special/Extra Security Deposit to the tune of 10% of the quoted amount subject to a maximum of ` 30,000 (Rupees Thirty Thousand only) from the tenderer before issuance of confirmation orders. If the explanation furnished is not found satisfactory or no explanation is furnished, the Kerala Forest Department has the right to deny the offer of work to the tenderer even though he/she is the lowest tenderer.

14. Tender received after the specified date and time or received without the requisite enclosures or tenders not written up in proper order or form will not be honoured.

15. All the corrections in the tender form shall be initialed by the tenderer himself.

16. Part I of the tenders received in due time will be opened by the Divisional Forest Officer or his deputy at his office at 11 a. m. on 3-5-2018 in the presence of such of the tenderers present on that occasion.

17. Part-II tenders (price bid) of the tenderers whose Part-I tenders have been accepted only will be opened subsequently. The time and place of opening of the Part II tenders will be announced immediately on the acceptance of the Part I tender.

18. The tenders received in due time will be opened by the Divisional Forest Officer or his deputy at his office at the time specified in the presence of the tenderers present on that occasion.

19. The lowest tender will ordinarily be accepted, but the authority competent to accept the tender reserves to himself the power of accepting or rejecting any tender without assigning any reason therefore.

20. No tenderer will be permitted to withdraw his offer within three months from the date of opening of the financial bid.

21. The tenderer whose tender is accepted will be informed regarding acceptance of his tender by a Confirmation Order issued by registered letter bearing the address mentioned in the tender. The successful tenderer, within 15 days of receipt of confirmation of his tender, shall have to execute an agreement in the prescribed form [Appendix 11] on a proper non-judicial stamp paper (worth ` 200) to be supplied by him at his cost. If the Contractor fails to execute the agreement during the period, the tender will be cancelled and the Earnest Money Deposit submitted by the tenderer shall stand forfeited to the Kerala Forest Department. The work will be carried out at the risk and cost of the tenderer or through any other method (including through the next higher tenderer). The loss, if any, to the Government consequent to the default, if not paid by the defaulter within a reasonable time specified by the Divisional Forest Officer, shall be treated as arrears on public revenue to be recovered from the defaulter under the provisions of the Kerala Revenue Recovery Act 1968 and in such other manner as the Government may deem fit. The defaulter however will not be entitled for gain, if any.

22. The successful tenderer while signing the agreement shall furnish a security deposit for an amount equal to 10 per cent of the total Probable Amount of Contract, limited to a maximum of ` 5,00,000 (Rupees five lakhs only). The security deposit will be released only after the successful completion of the contract work and after producing the Non Liability Certificate from the concerned officers.

23. The successful tenderer shall give an undertaking at the time of execution of agreement that he shall not sell, mortgage or otherwise alienate the properties covered by the solvency certificate during the currency of the contract.

24. The post-offers and representations sent, after receipt of the tender in respect of work shall at no account be considered.

25. The Earnest Money Deposit of the unsuccessful tenderers will be returned as soon as possible after the tenders are finalized.

26. The contractor has to keep the plantation free from weeds throughout the contract period.

27. The quantities of work shown in the Schedule are approximate and it may vary on actual execution of work.

28. The area shown in the tender schedule is approximate. The actual extent of the contract area may vary as per the final survey report, which will be binding on the successful tenderer.

29. Payment will be made to the contractor on specific request and on submission of bill in the prescribed format at the following stages provided the condition specified are achieved. Payment will be made through crossed cheques or e-payment only.

30. Raising plantation of pulpwood-planting and maintenance in the first year.

    (i) First part payment up to 40% of the agreed amount or the quoted amount for the item of works carried out, whichever is less after the completion of planting in the field.

    (ii) Second part payment up to 60% of the agreed amount or the quoted amount for the remaining items of works carried out, whichever is less after the completion of second weeding in the first year.

    (iii) Third part payment up to 100% of the agreed amount after the completion of all first year maintenance works and on the seedlings attaining average height of 1.5 meters and stock of 95% during June of the next year (June 2019).

31. Raising plantation of pulpwood—maintenance in the second year.

    (i) First part payment up to 40% of the agreed amount or the quoted amount for the item of works carried out, whichever is less after the completion of second weeding.

    (ii) Second part payment up to 100% of the agreed amount after the completion of the second year maintenance and on the seedlings attaining average height of 4.0 meters and minimum stock of 90% during June of the next year (June 2020).

32. Raising plantation of pulpwood—maintenance in the third year.

    (i) First part payment up to 40% of the agreed amount or the quoted amount for the item of works carried out, whichever is less after the completion of first weeding.

    (ii) Second part payment up to 100% of the agreed amount after the completion of the third year maintenance and on the seedlings attaining average height of 6 meters and stock of 90% during June of the next year (June 2021).

33. Raising plantation of teak and maintenance in the first year.

    (i) First part payment up to 40% of the agreed amount after the completion of planting in the field.

    (ii) Second part payment up to 60% of the agreed amount after the completion of second weeding in the first year.

    (iii) Third part payment up to 100% of the agreed amount after the completion of all first year maintenance works and on the seedlings attaining average height of 75 centimeters and stock of 90% during June of the next year.

34. Raising the plantation of teak-maintenance in the second year.

    (i) First part payment up to 40% of the agreed amount after the completion of second weeding.

    (ii) Second part payment up to 100% of the agreed amount after the completion of the second year maintenance and on the seedlings attaining average height of 2.0 meters and stock of 90% during June of the next year.

35. Raising plantation of teak-maintenance in the third year.

(i) First part payment up to 40% of the agreed amount after the completion of first weeding

(ii) Second part payment up to 100% of the agreed amount after the completion of the third year maintenance and on the seedlings attaining average height of 4.0 meters and minimum stock of 85% by June of the next financial year.

36 . Raising plantation of teak-maintenance in the fourth year

(i) First part payment up to 40% of the agreed amount after the completion of first weeding.

(ii) Second part payment up to 100% of the agreed amount after the completion of the fourth year maintenance and the plantation is maintained free from weeds and climbers.

37. Raising plantation of teak-maintenance in the fifth year.

(i) First part payment up to 40% of the agreed amount after the completion of first weeding.

(ii) Second part payment up to 100% of the agreed amount after the completion of the fifth year maintenance and the plantation is maintained free from weeds and climbers.

38. Raising plantation of miscellaneous species and maintenance in the first year.

(i) First part payment up to 40% of the agreed amount after the completion of planting in the field.

(ii) Second part payment up to 80% of the agreed amount after the completion of second weeding in the first year.

(iii) Third part payment up to 100% of the agreed amount after the completion of all first year maintenance works and on the seedlings attaining average height of 60 centimeters and stock of 90% during June the next year.

39. Raising plantation of miscellaneous species-maintenance in the second year.

(i) First part payment up to 40% of the agreed amount after the completion of second weeding.

(ii) Second part payment up to 100% of the agreed amount after the completion of the second year maintenance and on the seedlings attaining average height of 1.5 meters and stock of 90% during June of the next year.

Raising plantation of miscellaneous species-maintenance in the third year.

(i) First part payment up to 40% of the agreed amount after the completion of first weeding.

(ii) Second part payment up to 100% of the agreed amount after the completion of the third year maintenance and on the seedlings attaining average height of 2.5 meters and minimum stock of 85% during June of the next year.

40. It shall be open to the Divisional Forest Officer to cancel/reduce the quantity of work to be executed in the attached schedule based on site conditions in each year and the Divisional Forest Officer's decision will be binding on the successful tenderer. If any additional item/s of work which are not included in the schedule are required to be carried out inevitably for reasons to be recorded, in the contract area during the course of contract period, the successful tenderer is bound to execute that work for which payment worked out as per forest schedule rate for such item will be made at the agreed rate in the contract. The cost of the work will be worked out as per the prevailing forest schedule of rate.

41. Kerala Forest Department reserves the right to execute the work through any other mode of execution other than through contract system if the tender offered by the contractors is not feasible according to the Department.

42. All the taxes prevailing at the time of tender is applicable to this tender.

Further details can be available from Divisional Forest Office, Thrissur and in Telephone No. : 0487-2361268 on working days.

Divisional Forest Office,
Thrissur Division, Thrissur.

Dr. Patil Suyog Subhashrao IFS,
Divisional Forest Officer.

കണ്ണൂർ ഡിവിഷൻ

പുനർ ഇ-ദർഘാസ് പരസ്യം

(1)

നമ്പർ കെ. എൻ.-7074/2015. 2018 മാർച്ച് 15.

22-12-2009-ലെ കേരള ഗസറ്റ് നമ്പർ 50, വാല്യം 54, പേജ് നമ്പർ 669 മുതൽ 675 വരെ പ്രസിദ്ധീകരിച്ച ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ (പ്രൊട്ടക്ഷൻ), തിരുവനന്തപുരം അവർകളുടെ 2-12-2009-ലെ പ്രൊ-5-6835/2009-ലെ ലേല നിബന്ധനകൾക്ക് വിധേയമായി താൽപ്പര്യമുള്ള കരാറുകാരിൽനിന്നും താഴെ പട്ടികയിൽ വിവരിക്കുന്ന കണ്ണൂർ വനം ഡിവിഷനിലെ പരിധിയിൽ വരുന്ന കണ്ണവം, കൊട്ടിയൂർ റെയിഞ്ചുകളിൽ ഉൾപ്പെടുന്നതുമായ താഴെ പട്ടികയിൽ ഉൾപ്പെട്ട പലജാതി മരങ്ങളും വണ്ണം കുറവുമൂലം ലിസ്റ്റിലുൾപ്പെടുത്താത്ത സോഫ്റ്റ്‌വുഡ് ഇനത്തിൽപ്പെട്ട മരങ്ങളും ഉദ്യോഗസ്ഥരുടെ നിർദ്ദേശമനുസരിച്ച് മുറിച്ച് കൊണ്ടുപോകുന്നതിന് ഇ-ടെണ്ടർ മുഖേന ദർഘാസ് ക്ഷണിക്കുന്നു. എന്നാൽ തേക്ക്, ഈട്ടി, ഇരൂൾ, ചന്ദനം, മഹാഗണി മുതലായ മറ്റു ഘനമരങ്ങൾ മുറിക്കുവാൻ പാടുള്ളതല്ല. ദർഘാസുകാർ വനം വകുപ്പിൽ നിലവിലുള്ളതും സർക്കാർ ഭാവിയിൽ പ്രാബല്യത്തിൽ കൊണ്ടുവരുന്നതുമായ എല്ലാ നിബന്ധനകളും ഇതര വ്യവസ്ഥകളും പാലിക്കാൻ ബാദ്ധ്യസ്ഥരാണ്. ദർഘാസ് പ്രമാണങ്ങളും ദർഘാസ് ഷെഡ്യൂളുകളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ദർഘാസിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം, ദർഘാസ് പ്രമാണ വില എന്നിവ എസ്. ബി. ഐ. യുടെ Internet Online Banking വഴിയോ മറ്റ് ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഓൺലൈനിൽ ടെണ്ടറിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ സമർപ്പിക്കുവാൻ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കേണ്ടതാകുന്നു.

എല്ലാ ടെണ്ടർ പ്രമാണങ്ങളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ കാണിച്ചിരിക്കുന്ന ഓൺലൈൻ കവറുകളിൽ ഓൺലൈനായി മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ www.etenders.kerala.gov.in വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളു. നേരിട്ടോ തപാൽമാർഗ്ഗമോ ലഭിക്കുന്ന ദർഘാസുകൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല. നിശ്ചിത സമയപരിധിക്കുശേഷം ലഭിക്കുന്ന ടെണ്ടറുകൾ സ്വീകരിക്കുന്നതല്ല.

ഓൺലൈൻ ടെണ്ടറിനോടൊപ്പം ` 200-ന്റെ കേരള സർക്കാർ മുദ്രപ്പത്രത്തിൽ തയ്യാറാക്കി ഒപ്പിട്ട പ്രിലിമിനറി എഗ്രിമെന്റ്, സ്കാൻ ചെയ്ത കോപ്പി ഓൺലൈനായി സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ തുറക്കുന്നതിനുമുമ്പ് സമർപ്പിക്കാത്തതുമായ ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ഇ-ടെണ്ടറുമായി ബന്ധപ്പെട്ട മറ്റ് വിവരങ്ങൾ എൻ. ഐ. സി.-ൽ നിന്നോ www.etenders.kerala.gov.in വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന helpdesk-ൽ നിന്നോ ഈ ഓഫീസിൽ നിന്നോ ഓഫീസ് സമയത്ത് അറിയാവുന്നതാണ്. ഇ-പേയ്മെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (കരാറുകാരൻ ഇടപാടു നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദവിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും) ദർഘാസിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ടെക്നിക്കൽ ബിഡും ഫിനാൻഷ്യൽ ബിഡും അതിനായി പറഞ്ഞിരിക്കുന്ന അതാത് കവറുകളിൽ മാത്രം സമർപ്പിക്കേണ്ടതാണ്. കരാറുകാർ വിവരങ്ങൾ അപ്‌ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനം വകുപ്പ് ഉത്തരവാദിയായിരിക്കുന്നതല്ല.

ഇ-ലേലത്തിൽ പങ്കെടുക്കുന്നവർ ലേലത്തിനുമുമ്പുതന്നെ മരങ്ങളുടെ നൽപ്പ് നിൽപ്പ് എന്നിവ പരിശോധിച്ച് ബോദ്ധ്യപ്പെടേണ്ടതും ലേല വ്യവസ്ഥകൾ വായിച്ചുനോക്കി ബോദ്ധ്യപ്പെടേണ്ടതുമാണ്. ലേലത്തിനുശേഷം ഇതു സംബന്ധിച്ച പരാതികളൊന്നും സ്വീകരിക്കുന്നതല്ല.

വിജയിയാകുന്ന ദർഘാസുകാരൻ ദർഘാസ് തുകയുടെ 35 ശതമാനം (മുപ്പത്തിയഞ്ച് ശതമാനം) തുക ലേല ദിവസം അടയ്ക്കേണ്ടതും അന്നുതന്നെ ` 200-ന്റെ മുദ്രപ്പത്രത്തിൽ പ്രിലിമിനറി എഗ്രിമെന്റിൽ ഒപ്പുവയ്ക്കേണ്ടതുമാണ്. ലേലം സ്ഥിരീകരിച്ച് ഉത്തരവായി 5 ദിവസത്തിനകം വേണ്ടതായ സെക്യൂരിറ്റി തുക അടച്ച് അന്തിമ കരാർ ഒപ്പുവയ്ക്കേണ്ടതും അന്നുതന്നെ ബാക്കി വരുന്ന മുഴുവൻ ലേല സംഖ്യയും നികുതികളും ഉൾപ്പെടെ സർക്കാരിലേക്ക് അടയ്ക്കേണ്ടതുമാണ്. അതിനുശേഷം മാത്രമേ ലേലക്കാരന് മരങ്ങൾ മുറിക്കുന്നതിന് ലൈസൻസ് നൽകുകയുള്ളു.

ദർഘാസിനായി പരസ്യപ്പെടുത്തിയ തീയതി ഏതെങ്കിലും കാരണത്താൽ അവധിയാവുകയാണെങ്കിൽ തൊട്ടടുത്ത പ്രവൃത്തി ദിവസം തന്നെ അതേസ്ഥലത്തും സമയത്തും ദർഘാസ് നടത്തുന്നതായിരിക്കും.

1. ദർഘാസ്/ലേലത്തിൽ പങ്കെടുക്കുവാൻ ഉദ്ദേശിക്കുന്നവർ ലേലത്തിന് മുൻപായി ഉൽപ്പന്നങ്ങളുടെ നൽപ്പ് നിൽപ്പ് കണ്ട് ബോദ്ധ്യപ്പെടേണ്ടതും അവ സംബന്ധിച്ച യാതൊരു പരാതികളും ലേലത്തിന് പരിഗണിക്കുന്നതുമല്ല.

2. കൂടുതൽ തുകയ്ക്ക് ദർഘാസ്/ലേലം കൊള്ളുന്ന ആൾ മൊത്തം ലേലത്തുകയുടെ 35 ശതമാനം തുക ലേലം കഴിഞ്ഞാലുടൻ ഒടുക്കേണ്ടതാണ്. ടി 35 ശതമാനം തുക ` 1,00,000-ൽ കൂടുതലാണെങ്കിൽ ` 1,00,000 ലേല ദിവസം തന്നെ ഒടുക്കേണ്ടതും ബാക്കി തുക 7 പ്രവൃത്തി ദിവസത്തിനകം ഈ ഓഫീസിൽ നിന്നും നൽകുന്ന മേലൊപ്പിട്ട ചെലാൻ മുഖാന്തിരം കണ്ണൂർ ജില്ലാട്രഷറിയിൽ ഒടുക്കി രസീത് ഹാജരാക്കേണ്ടതുമാണ്. ടി തുക ഒടുക്കുന്നതിന് വീഴ്ച വരുത്തിയാൽ ടിയാൻ ഒടുക്കിയിട്ടുള്ള നിരതദ്രവ്യം സർക്കാരിലേക്ക് കണ്ടുകെട്ടുന്നതും സർക്കാരിലേക്ക് ഈടാക്കേണ്ട ബാക്കി തുക വിവിധ ചെലവുകളും ഉൾപ്പെടെ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ നിശ്ചയിക്കുന്ന തുക നഷ്ടം വരുത്തിയ ദർഘാസ്/ലേലക്കാരനിൽ നിന്നും റവന്യൂ റിക്കവറി ഉൾപ്പെടെയുള്ള നിലവിലുള്ള നിയമപ്രകാരം ഈടാക്കുന്നതാണ്.

3. ദർഘാസ്/ലേലംകൊള്ളുന്ന ആൾക്ക് പ്രസ്തുത കൂപ്പിൽ എന്യൂമറേറ്റ് ചെയ്തു നിർത്തിയിരിക്കുന്ന മരങ്ങൾക്കും അതേ സോഫ്റ്റ്‌വുഡ് ഇനങ്ങളുടെ വണ്ണം കുറഞ്ഞതും ലിസ്റ്റിൽ ഉൾപ്പെടുത്താത്തതുമായ സോഫ്റ്റ്‌വുഡ് മരങ്ങൾക്കും മാത്രം അവകാശമുള്ളതും തേക്ക്, ഈട്ടി, ചന്ദനം, ഇരൂൾ തുടങ്ങിയ ഘനമരങ്ങൾക്ക് അവകാശമില്ലാത്തതുമാകുന്നു.

4. വിജയിയായ ദർഘാസ്/ലേലക്കാരൻ നിലവിലുള്ള നിരക്കിൽ ജി. എസ്. റ്റി., വനവികസന നികുതി, വരുമാന നികുതി എന്നിവയും ഒടുക്കേണ്ടതാണ്.

5. ദർഘാസ്/ലേലത്തിൽ പങ്കെടുത്ത് കൂടുതൽ തുകയ്ക്ക് ലേലം കൊള്ളുന്ന ആൾ ` 200-ന്റെ മുദ്രപ്പത്രത്തിൽ ഒരു ബൗണ്ടർ ഉടമ്പടി കൂടി ലേലം കഴിഞ്ഞാലുടൻ ഒപ്പു വയ്ക്കേണ്ടതാണ്.

6. ദർഘാസ്/ലേലം സ്ഥിരപ്പെടുത്തി അറിയിക്കുന്ന തീയതി മുതൽ 7 ദിവസത്തിനകം ബാക്കി തുകയും മൊത്തം തുകയുടെ 5 ശതമാനം ഫോറസ്റ്റ് ഡെവലപ്പ്മെന്റ് ടാക്സും നിലവിലുള്ള നിരക്കിൽ ജി.എസ്.റ്റി., ഇൻകം-ടാക്സ് എന്നിവകളും ഒടുക്കി മൊത്തം ലേലത്തുകയുടെ 10 ശതമാനം സെക്യൂരിറ്റി ഡെപ്പോസിറ്റും വച്ച് ` 200-ന്റെ മുദ്രപ്പത്രത്തിൽ ഉടമ്പടി വയ്ക്കേണ്ട തുമാണ്. 7 ദിവസത്തിനുള്ളിൽ ടി തുകകൾ ഒടുക്കേണ്ടതാണ്.

7. ഉടമ്പടി വയ്ക്കേണ്ട കാലാവധി ലേലം സ്ഥിരപ്പെടുത്തി അറിയിക്കുന്ന തീയതി മുതൽ 14 ദിവസമാണ്. സാധാരണ ഗതിയിൽ കൂപ്പിന്റെ കാലാവധി നീട്ടികൊടുക്കുന്നതല്ല. എന്നാൽ പ്രത്യേക സാഹചര്യത്തിലും മതിയായ കാരണങ്ങളുടെ അടിസ്ഥാനത്തിലും കണ്ണൂർ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസർ, മുറിക്കാൻ ബാക്കിയുള്ള ഭാഗത്തിന് ഹെക്ടറിന് ` 1,000 (ആയിരം) വീതം പിഴ ഈടാക്കി 7 ദിവസം കാലാവധി നീട്ടികൊടുക്കുന്നതാണ്.

ഇപ്രകാരം നീട്ടി നൽകുന്ന തീയതിക്കുള്ളിലും നീക്കം ചെയ്യാതെ കിടക്കുന്ന തടിയും വിറകും കണ്ടുകെട്ടി ഗവൺമെന്റി ലേക്ക് മുതൽ കൂട്ടുന്നതും കരാറുകാരന് ആയവയിൽ യാതൊരു അവകാശവും ഉണ്ടാകുന്നതുമല്ല. ഉടമ്പടിക്കാരൻ ചെയ്തു തീർക്കുവാനുള്ള ജോലികൾ ഡിപ്പാർട്ട്മെന്റ് ചെയ്യിക്കുന്നതും ആയതിൽ വച്ചുണ്ടാകുന്ന മുഴുവൻ ചെലവും ഉടമ്പടിക്കാരനിൽ നിന്നും ഈടാക്കുന്നതുമായിരിക്കും.

8. കണ്ണൂർ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസറുടെയോ കണ്ണവം, കൊട്ടിയൂർ റെയിഞ്ചാഫീസറുടെയോ രേഖാമൂലമുള്ള അനുമതി യോടുകൂടി മാത്രമേ കരാറുകാരനോ അയാളുടെ ആളുകളോ കൂപ്പിൽ പ്രവേശിക്കുവാൻ പാടുള്ളു.

9. ദർഘാസുകാരൻ/ലേലക്കാരൻ കൂപ്പിന്റെ കാലാവധി തീരുന്നതുവരെ എല്ലാ സമയവും കൂപ്പിൽ ഉണ്ടായിരിക്കണം. കൂപ്പിന്റെ ബൗണ്ടറികൾ രണ്ട് മീറ്റർ വീതിയിൽ തെളിയിക്കുകയും ജണ്ടകൾ യഥാവിധി സംരക്ഷിക്കേണ്ടതുമാണ്.

10. യാതൊരു കാരണവശാലും പ്ലാന്റേഷനിലേയോ റിസർവ്വിലേയോ മറ്റ് മരങ്ങൾക്കും തടികൾക്കും കേടുപാടുകളോ നാശനഷ്ടങ്ങളോ വരുത്തുവാൻ പാടില്ല. അങ്ങനെ ഉണ്ടാകുന്ന നഷ്ടത്തിന് കരാറുകാരൻ ഉത്തരവാദി ആകുന്നതാണ്.

11. കരാറുകാരന്റെ സെക്യൂരിറ്റി തുക കാലാവധിക്കുശേഷം കരാറുകാരൻ ഇൻകം ടാക്സ് ക്ലിയറൻസ് സർട്ടിഫിക്കറ്റ് ഹാജരാക്കുന്ന മുറയ്ക്ക് തിരിച്ചു നൽകുന്നതാണ്. എന്നാൽ ടി ഇനത്തിൽ ഗവൺമെന്റിലേക്ക് ബാദ്ധ്യതകൾ വല്ലതുമുണ്ടെങ്കിൽ സെക്യൂരിറ്റി തുകയിൽ നിന്നും ഈടാക്കുന്നതാണ്.

12. സെയിൽ കൂപ്പുകളെ സംബന്ധിച്ച എല്ലാ പൊതു നിബന്ധനകളും ഈ ദർഘാസ്/ലേലത്തിനും ബാധകമായിരിക്കും.

പട്ടിക

ക്രമ നമ്പർ	റെയിഞ്ച്	കൂപ്പിന്റെ പേര്	മരങ്ങളുടെ ഇനം	മരങ്ങളുടെ എണ്ണം	ഏകദേശം ലഭിക്കാവുന്ന തടിയുടെ അളവ് (ക്യൂ. മീ.)	ഏകദേശം ലഭിക്കാവുന്ന വിറകിന്റെ അളവ് (മെ.ടൺ)
1	കണ്ണവം	1957 സോഫ്റ്റ്വുഡ് പ്ലാന്റേഷൻ, പെരുവ, നിടുംപൊയിൽ, കണ്ണവം	മട്ടി	1381	725.529	1040.654
			കമ്പിളി	12	4.103	6.807
			ഇലവ്	1	..	0.872
			മുരിക്ക്	6	1.862	4.306
			ആകെ	1400	731.494	1052.639

മേൽ പട്ടികയിൽ രേഖപ്പെടുത്തിയിട്ടുള്ളത് ഉൽപ്പന്നങ്ങളുടെ ഏകദേശ അളവ് ആകയാൽ ആയതിൽ മാറ്റം ഉണ്ടാകാവുന്ന താകുന്നു. തടിയുടെ അളവ് ഉദ്ദേശമാകയാൽ തടിയുടെ അളവിൽ വ്യതിയാനം ഉണ്ടാകാവുന്നതാണ്. ബന്ധപ്പെട്ട വകുപ്പുതല ഉദ്യോഗസ്ഥരുടെ നിർദ്ദേശപ്രകാരം ദർഘാസുകാരൻ മാർക്ക് ചെയ്തിട്ടുള്ള എല്ലാ മരങ്ങളും യഥാസമയം മുറിച്ച് നീക്കം ചെയ്യാൻ ബാദ്ധ്യസ്ഥനാകുന്നു. നിലവിലുള്ള ലേല വ്യവസ്ഥകൾ ഈ ദർഘാസിനും ബാധകമായിരിക്കും. ഈ ദർഘാസിലെ ഏതൊരു പ്രവൃത്തിയും ഒരു മുന്നറിയിപ്പ് കൂടാതെ റദ്ദ് ചെയ്യുന്നതിനുള്ള പൂർണ്ണ അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന അധികാരിയിൽ നിക്ഷിപ്തമാകുന്നു.

ഏകദേശ കരാർ തുക (ലക്ഷം)—` 103.74.

നിരതദ്രവ്യം—` 50,000.

ദർഘാസ് ഫോറത്തിന്റെ വില—` 5,000 + ജി.എസ്.ടി. 18%.

ടെണ്ടർ ഫോറം വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതിയും സമയവും—24-4-2018 രാവിലെ 11 മണി.

ടെണ്ടർ സ്വീകരിക്കുന്ന അവസാന തീയതിയും സമയവും—2-5-2018 വൈകുന്നേരം 3.30 മണി.

ടെണ്ടർ തുറക്കുന്ന തീയതിയും സമയവും—5-5-2018 വൈകുന്നേരം 3.30 മണി.

പ്രവർത്തി പൂർത്തീകരണം—1957 സോഫ്റ്റ് വുഡ് പ്ലാന്റേഷൻ, പെരുവ, നിടുംപൊയിൽ, കണ്ണവം—കരാറിൽ ഏർപ്പെട്ട തീയതി മുതൽ 90 ദിവസത്തിനകം.

കൂടുതൽ വിവരങ്ങൾ കണ്ണൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറുടെ കാര്യാലയത്തിൽ നിന്നും പ്രവൃത്തി ദിവസങ്ങളിൽ പ്രവൃത്തി സമയത്ത് ലഭ്യമാണ്.

No. KN-7074/2015. *15th March 2018.*

Separate online tenders are invited from contractors in pursuance of Kerala Gazette No. 50 dated 22-12-2009 Vol. 54 Page No. 669 to 675, auction conditions vide Pro. (5)6835/2009 dated 2-12-2009 of CCF (Protection) for outright sale of trees standing in the plantations mentioned in the schedule below including softwood trees not included in the list due to lower girth. However trees like Teak, Rosewood, Sandal, Irul and other hardwood trees should not be felled. The tenderer is bound to comply with the terms and conditions in force, besides the conditions that will be framed by the Government in future in connection with this tender. Tender documents and schedules are available in the website www.etenders.kerala.gov.in. The Earnest Money Deposit and tender cost for the tender should be submitted through the Internet online banking of SBI or through NEFT for other banks. For submission of tenders visit the website www.etenders.kerala.gov.in.

All bid/tender documents are to be submitted online only and in the designated Online cover (s)/envelope(s) on www.etenders.kerala.gov.in website and tenders submitted manually/through post will not be entertained. Late tenders will not be accepted.

Online tenders/bids are to be accompanied with a preliminary agreement executed in Kerala Stamp Paper worth ` 200. Tenders/bids received online without the scanned copies of relevant documents, preliminary agreement will not be considered and shall be summarily rejected. Any further clarification on this tender can be obtained from NIC/the e-tender Helpdesk number available in the www.etenders.kerala.gov.in website and from the office of the Divisional Forest Officer, Kannur during the office hours. The details regarding e-Payment (Bidder's Bank Account Number where he/she is having core banking facility and email-ID) should be submitted along with the tender. Tenders without these details will not be accepted. Technical bid and financial bid shall be submitted in their respective designated online covers.

The Forest Department will not be responsible for any inconvenience or loss to the Bidder while uploading/ downloading the bid.

Intending tenderers/bidders may inspect the trees and satisfy themselves of the quantity and quality of the produce and also satisfy the conditions of e-auction before participating in the e-auction. Complaints if any regarding quantity and quality etc. after the e-auction will not be entertained.

The successful tenderers/bidders have to remit 35% of sale value on the tender/auction date and also execute a preliminary agreement in a stamp paper worth ` 200. The successful tenderers/bidders should execute within 5 days of confirmation orders a bounded agreement on a stamp paper worth ` 200. After the completion of e-auction and remit balance sale value, Forest Development Tax, GST and Income Tax at rate in force and security deposit of 10% for the total sale value. Licence will be issued to the successful bidder only after satisfying these conditions.

If the notified date of tender happens to be a holiday, the tender will be conducted on the very next working day at same place and time.

1. Intending tenderers/bidders may inspect the trees and satisfy themselves of the quantity and quality of the produce before participating in the Tender/Auction. Complaints if any regarding quality and quantity etc. received after the Tender/Auction will not be entertained.

2. The successful tenderers/bidders have to remit 35% sale value on the Tender/Auction date. If this 35% value exceeds ` 1,00,000 , ` 1,00,000 will be remitted on auction date itself and balance value have to be remitted in the District Treasury, Kannur within 7 working days through the countersigned chalan issued from this office and the receipted chalan submitted to this office. If the fails to remit this amount, the EMD will be forfeited to Government and the amount due to Government by way of auction sale in original Tender/Auction together with all incidental expenditure including notification charges as assessed by the Divisional Forest Officer concerned will be recovered from the defaulting Tenderers/Bidders through legal means including Revenue Recovery Act in force.

3. The participating Tenderers/Bidders have rights only for collection and removal of enumerated standing softwood trees and the softwood trees of lower girth not enumerated and has no right for removing trees like Teak, Rosewood, Sandal, Irul etc.

4. The successful Tenderers/Bidders have to pay GST, FDT, Income Tax etc. at the rate prevailing from time to time.
5. The successful Tenderers/Bidders should execute a bounded agreement on a stamp paper worth ` 200 after the completion of the Tender/Auction.
6. The conformation of the Tender/Auction sale will ordinarily be communicated to the party concerned as early as possible. Within 7 days from the date of intimation of the confirmation the successful Tenderers/Bidders shall remit 1/3rd of the balanced sale value and 5% Forest Development Tax, GST and Income Tax at the rate in force and Security Deposit of 10% for the total sale value. The successful Tenderers/Bidders should execute an agreement on a stamp paper worth ` 200.
7. The period to execute contract will be 14 days from the date of intimation of confirmation. No extension of period of contract shall be granted on ordinary ground. Under very special circumstances, for good and sufficient reasons, the Divisional Forest Officer, Kannur may grant extension of time for 7 days on realization of penalty of ` 1,000/Ha. of unfelled area.

   If the tenderers/bidders fail to remove the entire produce within the extended period, the whole timber and firewood collected by the tenderers as per the agreement will be forfeited to government and the Tenderers/Bidders shall not have any right on the produce confiscated to Government.

   In the above circumstances, the balance work to be executed by the tenderers shall be completed departmentally and all the loss sustained to Government in this regard shall be realized from the Tenderers/Bidders.
8. The contractor/his agent shall enter the coupe only after getting the written permission from the Divisional Forest Officer, Kannur/Forest Range Officer, Kannavam.
9. The contractor shall at all time during the currency of the contract, keep the coupe boundaries cleared to a width of 2 meters and keep the cairns intact.
10. The contractor will be liable for any damage or loss caused to other trees in the plantation or reserve.
11. The security deposit will be refunded only after the successful completion of contract after producing the clearance certificates of GST, Income Tax etc. If there is any liabilities outstanding in this respect to the Govt. that will be adjusted from the security deposit of the contractor.
12. All common conditions regarding sale coupe are also applicable to this e-tender/e-auction.

Schedule

Sl. No.	*Range*	*Name of Coupe*	*Type of Plants*	*No. of Plants*	*Approximate quantity of Timber (M^3)*	*Approximate quantity of Firewood (MT)*
1	Kannavam	1957 Softwood	Matti	1381	725.529	1040.654
		Plantation, Peruva,	Kambili	12	4.103	6.807
		Nedumpoyil,	Elavu	1	..	0.872
		Kannavam	Murikku	6	1.862	4.306
			Total	1400	731.494	1052.639

Approx. Contract Value—` 103.74 Lakh.

EMD—` 50,000.

Value of tender form—` 5,000 + GST 18%.

Date and time from which tender forms will be available in the website—24-4-2018, 11 a. m.

Date and time upto which tenders will be received—2-5-2018 till 3.30 p. m.

Date and time for opening of tender—5-5-2018 at 3.30 p. m.

Period of completion—90 days from the date of agreement.

The quantities mentioned in the above table are approximate and on actual execution the quantities may vary. Since the quantity is approximate there may be variation in the quantity of timber. The tenderer is bound to cut and remove the entire trees marked in the plantation as per the direction of the Departmental Staff. Undersigned reserves all rights for cancelling any work at any time without further intimation. All the prevailing conditions are applicable for this tender also.

Further details can be had from the Office of the Divisional Forest Officer, Kannur, Phone : 0497-2704808, Range Office, Kannavam : 0490 2300971 during office hours.

(2)

നമ്പർ കെ. എൻ-8315/2016. 2018 മാർച്ച് 22.

കേരള വനം വകുപ്പിൽ രജിസ്റ്റർ ചെയ്തിട്ടുള്ള [സർക്കാർ ഉത്തരവ് (എം.എസ്) 226/81 (എഫ്) നമ്പർ തീയതി 16-12-1981 പ്രകാരം] നിലവിൽ യോഗ്യരായ "എ" ക്ലാസ് കോൺട്രാക്ടർമാരിൽ നിന്നും താഴെ പട്ടികയിൽ വിവരിക്കുന്ന തേക്ക് തോട്ടത്തിലെ തടികൾ, കഴകൾ, വിറകുകൾ തുടങ്ങിയവ പട്ടികയിൽ വിവരിക്കുന്നപ്രകാരം അംഗീകൃത സർക്കാർ ഡിപ്പോ/ഡിപ്പോകളിലും ഡമ്പിംഗ് ഡിപ്പോകളിലും ഉദ്യോഗസ്ഥരുടെ നിർദ്ദേശമനുസരിച്ച് മുറിച്ച് എത്തിക്കുന്നതിന് ഇ-ടെണ്ടർ മുഖേന ദർഘാസ് ക്ഷണിക്കുന്നു. ദർഘാസുകാർ നിലവിലുള്ളതും സർക്കാർ ഇനി പ്രാബല്യത്തിൽ കൊണ്ടുവരുന്നതുമായ എല്ലാ നിബന്ധനകളും പാലിക്കാൻ ബാദ്ധ്യസ്ഥരാകുന്നു. ദർഘാസ് പ്രമാണങ്ങളും ദർഘാസ് ഷെഡ്യൂളുകളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ദർഘാസിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം, ദർഘാസ് പ്രമാണ വില എന്നിവ എസ്. ബി. ഐ. യുടെ Internet Online Banking വഴിയോ മറ്റ് ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഓൺലൈനിൽ ടെണ്ടറിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ സമർപ്പിക്കുവാൻ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കേണ്ടതാകുന്നു.

എല്ലാ ടെണ്ടർ പ്രമാണങ്ങളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ കാണിച്ചിരിക്കുന്ന ഓൺലൈൻ കവറുകളിൽ ഓൺലൈനായി മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളു. നേരിട്ടോ തപാൽമാർഗ്ഗമോ ലഭിക്കുന്ന ദർഘാസുകൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല. താമസിച്ചു സമർപ്പിക്കുന്ന ടെണ്ടറുകൾ സ്വീകരിക്കുന്നതല്ല.

ഓൺലൈൻ ടെണ്ടറിനോടൊപ്പം ` 200-ന്റെ കേരള സർക്കാർ മുദ്രപ്പത്രത്തിൽ തയ്യാറാക്കി ഒപ്പിട്ട പ്രിലിമിനറി എഗ്രിമെന്റ് സമർപ്പിക്കേണ്ടതാണ്, സ്കാൻ ചെയ്ത കോപ്പി, പ്രിലിമിനറി എഗ്രിമെന്റ്, മറ്റ് രേഖകൾ എന്നിവ ഓൺലൈനായി സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ തുറക്കുന്നതിനുമുമ്പ് സമർപ്പിക്കാത്തതുമായ ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ഇ-ടെണ്ടറുമായി ബന്ധപ്പെട്ട മറ്റ് വിവരങ്ങൾ എൻ. ഐ. സി.-ൽ നിന്നോ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന helpdesk-ൽ നിന്നോ ഈ ഓഫീസിൽ നിന്നോ ഓഫീസ് സമയത്ത് അറിയാവുന്നതാണ്. ഇ-പേയ്മെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (കരാറുകാരൻ ഇടപാടു നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദ വിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും) ദർഘാസിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ടെക്നിക്കൽ ബിഡും ഫിനാൻഷ്യൽ ബിഡും അതിനായി പറഞ്ഞിരിക്കുന്ന അതാത് കവറുകളിൽ മാത്രം സമർപ്പിക്കേണ്ടതാണ്. കരാറുകാർക്ക് വിവരങ്ങൾ അപ്ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനം വകുപ്പ് ഉത്തരവാദിയായിരിക്കുന്നതല്ല.

വിജയിയാകുന്ന ദർഘാസുകാരൻ ദർഘാസ് തുകയുടെ 10 ശതമാനം വരുന്ന തുകയ്ക്ക് റവന്യൂ അധികാരികളിൽ നിന്നും ലഭിക്കുന്ന സോൾവൻസിയോ ഏതെങ്കിലും ദേശസാൽകൃത ബാങ്കിൽ നിന്നുള്ള ബാങ്ക് ഗ്യാരണ്ടിയോ സമർപ്പിക്കേണ്ടതാകുന്നു. വിജയിയാകുന്ന ദർഘാസുകാരൻ ` 200-ന്റെ മുദ്രപ്പത്രത്തിൽ ദർഘാസ് അംഗീകരിച്ച് അറിയിപ്പു മുതൽ 15 ദിവസത്തിനുള്ളിൽ ദർഘാസ് തുകയുടെ 10 ശതമാനമോ ഏറ്റവും കൂടിയ തുകയായ നിജപ്പെടുത്തിയ ` 2,00,000-മോ ആയ തുകയ്ക്കുള്ള സെക്യൂരിറ്റി ഡെപ്പോസിറ്റ് സഹിതം ഉടമ്പടി വെയ്ക്കേണ്ടതാകുന്നു. തടി, കഴ, ബില്ലറ്റുകൾ, വിറക് തുടങ്ങിയവയ്ക്ക് പ്രത്യേകം നിരക്ക് രേഖപ്പെടുത്തുന്ന ദർഘാസുകൾ ഏതൊരു സാഹചര്യത്തിലും അംഗീകരിക്കുന്നതല്ല. ടെണ്ടർ തുറക്കുന്ന തീയതി 7-5-2018 രാവിലെ 11 മണി.

പട്ടിക

റെയിഞ്ച്	പ്ലാന്റേഷന്റെ പേര്/ വിസ്തൃതി	മരങ്ങളുടെ എണ്ണം	ഉൽപ്പന്നത്തിന്റെ വിവരവും ഏകദേശ അളവും	വിഭവങ്ങൾ എത്തിക്കേണ്ട ഡിപ്പോയുടെ പേര്	അടങ്കൽ തുക `
കണ്ണവം	1971 തേക്ക് & സോഫ്റ്റ്വുഡ് പ്ലാന്റേഷൻ, നിടുംപൊയിൽ	തേക്ക് 1854 എണ്ണം	തേക്ക്/പലജാതി മൃദു തടി-800 M^3 തേക്ക്/പലജാതി വിറക്/ ബില്ലറ്റ്സ്-60 എം. ടി തേക്ക് കഴകൾ-1460 എണ്ണം	തടികൾ ഗവ. ടിമ്പർ ഡിപ്പോ, കണ്ണോത്ത്, കോളയാടിലേക്കും കഴകൾ വിറക് എന്നിവ കുട്ടപ്പാലം/ ചങ്ങലഗേറ്റ് ഡമ്പിംഗ് ഡിപ്പോയിലേക്കും	40.50 ലക്ഷം

മേൽ പട്ടികയിൽ രേഖപ്പെടുത്തിയിട്ടുള്ളത് ഉദ്ദേശ അളവ് ആകയാൽ ആയതിൽ മാറ്റം ഉണ്ടാകാവുന്നതാകുന്നു. തടിയുടെ അളവ് ഉദ്ദേശമാകയാൽ ഡിപ്പോയിൽ ഇറക്കേണ്ട തടിയുടെ അളവിൽ വ്യതിയാനം ഉണ്ടാകാവുന്നതാണ്. കൂടാതെ പട്ടികയിൽ സൂചിപ്പിച്ചിട്ടുള്ള ഡിപ്പോയ്ക്ക് പുറമേ ഡിപ്പാർട്ട്മെന്റ് നിർദ്ദേശിക്കുന്ന ഡിപ്പോകളിലേക്കും (നിയമാനുസൃതമുള്ള നിരക്കിൽ) തടിയും മറ്റ് വനവിഭവങ്ങളും നീക്കം ചെയ്യാൻ കരാറുകാരൻ ബാദ്ധ്യസ്ഥനാണ്. അടങ്കൽ തുക ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്ററുടെ അംഗീകാരത്തിന് വിധേയമായിരിക്കും. ബന്ധപ്പെട്ട വകുപ്പുതല ഉദ്യോഗസ്ഥരുടെ നിർദ്ദേശപ്രകാരം ദർഘാസുകാരൻ മാർക്ക് ചെയ്തിട്ടുള്ള എല്ലാ മരങ്ങളും യഥാസമയം മുറിച്ച് ബന്ധപ്പെട്ട ഡിപ്പോകളിൽ നിശ്ചിത സമയപരിധിക്കുള്ളിൽ എത്തിക്കാൻ ബാദ്ധ്യസ്ഥനാകുന്നു. യഥാസമയം മുറിച്ച് നിശ്ചിത സമയപരിധിക്കുള്ളിൽ ഡിപ്പോയിൽ എത്തിക്കാതിരിക്കുന്ന മരങ്ങൾക്കും തടികൾക്കും നിയമാനുസൃതമായ പിഴ ദർഘാസുകാരനിൽ നിന്നും വസൂലാക്കുന്നതിനുള്ള പൂർണ്ണ അധികാരം വനം വകുപ്പ് ഉദ്യോഗസ്ഥരിൽ നിക്ഷിപ്തമാണ്. നിലവിലുള്ള ലേല വ്യവസ്ഥകൾ ഈ ദർഘാസിനും ബാധകമായിരിക്കും. ഈ ദർഘാസിലെ ഏതൊരു പ്രവൃത്തിയുടെയും കാര്യത്തിൽ ഒരു മുന്നറിയിപ്പ് കൂടാതെ റദ്ദ് ചെയ്യുന്നതിനുള്ള പൂർണ്ണ അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന അധികാരിയിൽ നിക്ഷിപ്തമാകുന്നു.

നിരതദ്രവ്യം—` 50,000.

ദർഘാസ് ഫോറത്തിന്റെ വില—` 5,000 + ജി.എസ്.ടി. 18%.

ടെണ്ടർ ഫോറം വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതിയും സമയവും—25-4-2018, 4 മണി.

ടെണ്ടർ വെബ്സൈറ്റിൽ സമർപ്പിക്കാവുന്ന അവസാന തീയതിയും സമയവും—5-5-2018, 3.30 മണി.

ടെണ്ടർ തുറക്കുന്ന തീയതിയും സമയവും—7-5-2018, 11 മണി.

കരാർ കാലാവധി—എഗ്രിമെന്റ് തീയതി മുതൽ 3 മാസം.

കൂടുതൽ വിവരങ്ങൾ കണ്ണൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറുടെ കാര്യാലയത്തിൽ നിന്നും (ഫോൺ : 0497 704808) പ്രവൃത്തി സമയത്ത് ലഭ്യമാണ്.

No. KN-8315/2016. *22nd March 2018.*

Separate online tenders are invited from eligible "A" class contractors registered in the Forest Department in pursuance of G. O. (Ms.) No. 226/81(F) dated 16-12-1981 for working down Timber, Poles and Firewood from the marked trees standing in the Teak plantation mentioned in the schedule below and transport the timber and poles to the Government Timber Depot/Depots and firewood to dumping depot mentioned in the same schedule. The tenderer is bound to comply with the terms and conditions in force, besides the conditions that will be framed by the Government in future in connection with this tender. Tender documents and schedules are available in the website www.etenders.kerala.gov.in. The Earnest Money Deposit and tender cost for the tender should be submitted through the Internet online banking of SBI or through NEFT for other banks. For submission of tenders visit the website:www.etenders.kerala.gov. in.

All bid/tender documents are to be submitted online only and in the designated online cover(s)/envelope(s) on the www.etenders.kerala.gov.in website and tenders submitted manually/through post will not be entertained. Late tenders will not be accepted.

Online tenders/bids are to be accompanied with a preliminary agreement executed in Kerala Stamp Paper worth ` 200. Tenders/bids received online without the scanned copies of relevant documents, preliminary agreement will not be considered and shall summarily be rejected. Any further clarification on this tender can be obtained from NIC/the e-tender Help desk number available in the www.etenders.kerala.gov.in website and from the office of the Divisional Forest Officer, Kannur during the office hours. The details regarding e-Payment (Bidder's Bank Account No. where he/she is having core banking facility and e-mail ID) should be submitted along with the tender. Tenders without these details will not be accepted. Technical bid and financial bid shall be submitted in their respective designated online covers.

The Kerala Forest Department will not be responsible for any inconvenience or loss to the Bidder while uploading/ downloading the bid.

The successful tenderer should submit a solvency from the revenue authorities or a bank guarantee issued by a nationalized bank for 10% of the tender amount, if the tender amount exceeds ` 3,00,000. The successful tenderer should execute an agreement in the prescribed format in a Stamp Paper worth ` 200 within 15 days from the date of intimation of acceptance of the tender after furnishing security deposit equal to 10% of the tender amount limited to maximum ` 2,00,000. The tenderers, quoting rates separately for timber, poles, billets and firewood shall not be entertained under any circumstances. Tender will be opened on 7-5-2018, 11 a. m. Details of tender are furnished below in the schedule.

Schedule

Sl. No.	*Name of Forest Range*	*Name of Plantation with extent*	*No. of trees*	*Details of Produce and Estimated Quantity*	*Name of depots to which the produces are to be delivered and quantity*	*Estimate Amount* `
1	Kannavam	1971 Teak & Soft Wood Plantation, Nedumpoil	Teak-1854 Nos.	Teak Timber 800 M^3 Fire Wood/ Billet-60 MT Teak Poles-1460 Nos.	Timber to Government Timber Depot, Kannoth, Kolayad and Poles & Fire Wood to Dumping Depot at Kuttappalam and Changalagate	40.50 Lakhs

The quantities mentioned in the above table are approximate and on actual execution the quantities may vary. The quantity is approximate and there may be change in the Depots to which materials is to be delivered. The estimate is subject to approval from Chief Conservator of Forests, Northern Circle, Kannur. The tenderer is bound to work down the entire trees marked in the plantation to the Depot/Depots as per the direction of the Departmental staff. Penalty as per rule will be levied by the Forest Department from the tenderer, if any tree is unfelled or for the delay of transportation of timber in time. Undersigned reserves all rights for cancelling any work at any time without further intimation. All the prevailing conditions are applicable for this tender also.

Earnest Money Deposit—` 50,000.

Tender fee—` 5,000 + GST 18%.

Date from which tender forms will be available in the website—25-4-2018, 4 p. m.

Last Date of submission of tender—5-5-2018, 3.30 p. m.

Date and time of opening of tender—7-5-2018, 11 a. m.

Period of completion—3 months from the date of agreement.

Further details can be had from the office of the Divisional Forest Officer, Kannur, Phone-0497 2704808 during office hours.

1. Online tenders are invited from eligible "A" class contractors registered in the Forest Department in pursuance of G. O. (Ms.) No. 226/1981 (F) dated 16-12-1981 for working down timber as round logs and billets and firewood from the marked trees from the teak & softwood plantation mentioned in the schedule below to the Depots and stacking at Depot site mentioned in the same schedule.

2. The conditions embodied in this notification form part and parcel of the agreement to be executed for work tendered for.

3. The tender documents(s), may be download free of cost from the e-Government Procurement (e-GP) website www.etenders.kerala.gov.in. No payment is required for downloading the tender documents from the above website: however a bid submission fee, as mentioned below in this document is required to be submitted along with online bid.

4. Only those bidders having a valid and active registration on the date of submission, shall submit bids online on the e-GP website. All bids shall be submitted online on the e-GP website only in the relevant envelop(s)/ cover(s), as per the type of tender. No manual submission of bids shall be entertained for the tenders published through e-GP system under any circumstances.

5. The e-GP system shall not allow submission of bids online after the stipulated date & time. The bidder is advised to submit the bids well before the stipulated date & time to avoid any kind of network issues, traffic congestion, etc., in this regard; the department shall not be responsible for any kind of such issues faced by the bidder.

6. Ineligible bidders who do not posses valid & active registration, on the date of bid submission, are strictly advised to refrain themselves from participating in this tender. If such instances are noticed, the same shall be treated as fake bidding by respective bidder and such bidder shall be blacklisted as per departmental rules in force.

7. The bidders, who submit their bids for this tender after digitally signing using their Digital Signature Certificate (DSC), accept that they have clearly understood and agreed the terms and conditions including the Form/Annexure of this tender.

8. Mention of price details at any place other than the designated place shall disqualify the bid and the bid shall be summarily rejected.

9. The items and sub-heads of works to be done are enumerated in the subjoined schedule. Unless otherwise specified, the tender must be for the whole or any individual work and part tenders are liable to rejection. A bidder may tender for more than one work within the EMD specified for each case, but shall not tender for any part of a work, unless specifically so required.

10. Tenderers should quote uniform percentage of the departmental estimate rate at which they can take up the work specified in the schedule both in figures and words. Fraction of one percent should not be quoted.

11. Tender duly signed using bidders Digital Signature Certificate shall be submitted online on e-GP website: www.etenders.kerala.gov.in before the time specified. The tender will be opened online at the office of the tender inviting authority on date and time specified, in the presence of those bidders or their authorized agents who wish to be present. In case it is not possible to open the tenders on the specified date due to any valid reason the revised time and date of opening of tenders will be published on e-GP website. The bidders shall check the e-GP website regularly for such updates.

The total amount of each tender will be read out. There is no provision for correction of bids once submitted online. However, multiple bids can be submitted by the bidder, in case of corrections, till the last date and time of bid submission and the most recent/latest bid submitted before the stipulated date and time of bid submission shall only be considered by e-GP for further processing. Details of individual rates will be treated as confidential and will not be read out. The department shall not be responsible for any service delay in this regard.

12. Bidder must produce copies of solvency certificates clearly indicating to what extent they are solvent from the Tahsildar of taluk where they reside, if required by the department for verification during agreement execution. Otherwise 10% Tax will be retained in each bill.

The bidder must produce copy of recent return statement filed by the bidder before the appropriate income tax authority along with the necessary income tax documents, if required by the department for verification during agreement execution with PAN Card. Otherwise 20% tax will be deducted.

In case of proprietary or partnership firm, it will be necessary to submit certificates above mentioned for the proprietor or proprietors and for each of the partners as the case may be.

13. The lowest tender will ordinarily be accepted, provided the character and financial status of the tenderers are found satisfactory, but the authority competent to accept the tender reserves to himself the powers of accepting or rejecting any tender without assigning any reason therefore. There shall be no appeal against such action.

14. Rule notified as per G. O. (P)62/1976/AD dated 23-2-1976 and published in the Gazette dated 9-3-1976 shall be binding on any person who makes a written tender for the works.

15. The tender submitted by timber merchants, sale coupe contractors and other persons who are engaged in timber trade within the limits of the Forest Division in which working area is situated or by the adjacent Divisions will not be accepted.

16. The tenderers should have no relationship on any Government servant who is incharge of the work or who has any direct control over the work. Relationship in this case will mean father, mother, daughter, son, brother, sister, direct uncle, nephew, frather-in-law, mother-in-law and the first cousin of the officers concerned.

17. Schedule of quantities, specifications of work to be done and conditions of contract to be entered into can be seen on the e-GP website. It shall be definitely understood that the Government does not accept any responsibility for the corrections or completeness of the schedule, that the schedule is liable to alteration by omissions,

deductions or additions at the discretion of the competent department officer set forth in the conditions/of contract. The bidder will be however base this tender amount in the case of lump sum tender on the basis of those quantities etc.

18. Tender forms and general specifications can be downloaded free of cost from e-GP website. Tenders not submitted in such prescribed online format or submitted incomplete in any respect whatever such as unattested errors and corrections in rates, quantities, units or amounts (figures not expressed in words), totals of contract not entered, etc. shall be summarily rejected.

19. The Earnest Money Deposit of the unsuccessful bidders will be refunded immediately after tabulating tenders keeping only the EMD of the L1 and L2 bidders. The EMD of the L2 bidder will also be refunded after award of contract/execution of agreement. The refund of amount to be made through the bank as per XML file provided by the e-procurement system on the next working day from the date of generation of XML file and also provides confirmation to NIC on the same. The Department is not responsible for any service delay in this regard.

20. Solicitors fee, if any, to be paid to the Law Officers of Government for scrutinizing or drawing up of agreements will be paid and the same recovered from the successful bidder.

21. Before submitting the tender, the tenderer, is expected to study and scrutinize all the conditions in this agreement to be executed, the draft of which can be had for perusal from the Divisional Forest Officer, Kannur on any working day during office hours. He should also be thorough about the field conditions, terrain, labour availability etc. No plea of ignorance of the agreement conditions and field conditions or no complaint regarding the said conditions received after putting in the tender shall be entertained on any account. A bonded agreement should be executed by the successful tenderer on the date of opening of tenders itself.

22. The successful tenderer shall before 15 days from the date of intimating confirmation of tender, furnish a security deposit of an amount equal to 10% of the total contract value limited to a maximum of ₹ 2,00,000 (Rupees Two lakh only) and execute an agreement on a Stamp Paper worth ₹ 200 in the approved form, the same of which can be had from the Divisional Forest Officer, Kannur for perusal. The security amount should be remitted in the Government Treasuries duly pledged to the Divisional Forest Officer, Kannur. If the security is not remitted and the agreement executed within the above said period, the work will automatically stand cancelled.

23. Failure to remit the security deposit and to execute the agreement, within the time specified in the condition 22 above, will lead to cancellation of the tender by the Divisional Forest Officer, and forfeiture to Government of the Earnest Money Deposit and security if any, deposited by the tenderer. The work will also be got done through other agencies at the risk and loss of the defaulter. The loss if any will be treated as arrears of public revenue and will be recovered from the defaulter under the provisions of Revenue Recovery Act or by any other legal means if not paid within a reasonable time specified by the Divisional Forest Officer. The defaulter however will not be entitled for gain, if any.

24. The tenderer should produce valid clearance certificate of Sales Tax, Income Tax and Agricultural Income Tax to the satisfaction of the Divisional Forest Officer before the final payment is made to him in case the contract value is of and above ₹ 5,000 .

25. The contractor shall not enter or send his employees in to the working area mentioned in the schedule without previously obtaining a license for the purpose granted by the Divisional Forest Officer, Kannur. The contractor shall furnish a receipt to the Range Forest Officer, Kannavam for all the trees marked and entrusted to him for felling and collection. He shall be supplied with a surveyed map of the working area, the boundaries of which have been cleared and demarcated previously. He shall keep the boundaries of this area well cleared to a width of 2(two) meters and shall keep all the cairns along the boundaries in tact throughout the currency of this contract.

26. The contractor shall fell all the marked trees entrusted to him except those trees which have been certified by the Divisional Forest Officer after his inspection as hollow, defective or impossible to be felled without causing serious damages to their stumps or to other trees standing nearby and collect all available timber, thereof. Billets obtainable from the Teak and Rose wood trees also should be collected.

27. The contractor shall see that marking numbers chiseled on the trees and the departmental hammer marks affixed on the tree at the base and breast-height are not obliterated or defaced during the process of felling and conversion. If at any time the hammer mark or marking number is obliterated or defaced, he shall report the fact immediately to the Range Forest Officer, who shall renew the hammer mark of marking number as the case may be before the timber collected is removed from the stump site. The contractor shall not remove any timber or billets converted from a tree from its stumps site before all the pieces optioned from it are registered and hammer marked at both ends by the officer in charge or the felling area.

28. The contractor shall furnish to the said Divisional Forest Officer for approval a list showing the name of his agents, and other employees entered to the employed by the contractor for the supervision of the work in the contract area and no person not approved by the Divisional Forest Officer shall be employed by the contractor for the said work. Whenever the Divisional Forest Officer orders the removal of any of the contractor's employee from the contract area, Contractor shall immediately carry out the orders. The contractor shall not engage from this contract any person already engaged by the department for any other work.

29. In the case of working down round logs and firewood the contractor shall be bound to deliver all hardwood logs at the depot within three months, from the date of registration, softwood logs within 15 days from the date of felling and billets and firewood within 2 months from the date of registration or within the contract period whichever is earlier. If the delivery of the produce is not effected within the period originally fixed as above, the Divisional Forest Officer may grant extension for 30 days for delivery of hardwood. 15 days for softwood and 30 days for billets and firewood subject to a realization of penalty of ` 7/cum per month for hardwood, ` 7/cum for softwood for 15 days and ` 2/MT per month for stacked billets and Firewood. 30 days further extension can be granted by the Chief Conservator of Forests, Northern Circle, Kannur with penalty of ` 14/cum per month and another 30 days by the Additional Principal Chief Conservator of Forests with penalty of ` 21/cum, if the periods fall within the original or the extended contract period.

All registered logs remaining undelivered after the expiry of said period will be taken charge of by the Forest Range Officer, and the contractor shall be liable to pay a fine ` 4/cum for such undelivered logs only and forfeit all claims to contract due thereon. The loss if any sustained by the Department due to deterioration on account of belated delivery or non-delivery of the timber will be made good from the contractor as assessed by the department. The contractor should obtain receipts for the logs delivered at the depot from the depot officer. Then only the contractor will be eligible for contract therefore. The contractor shall fell all the marked trees entrusted to him except those trees which have been certified by the Divisional Forest Officer after inspection as wholly defective or impossible to be felled without causing serious damages to their stems or to other trees standing nearby and collect all available timber thereof. For every marked trees left unfelled or felled but uncollected at the expiry of the contract period without proper authorization from the Divisional Forest Officer the contractor is liable to pay a penalty of ` 300 per tree, besides realization of value of timber of uncollected trees as per other conditions. The value of the logs at schedule rate if rendered useless or deteriorated will be realized from the contractor.

30. All timber, billets/firewood obtained from the marked trees shall be delivered at the depots specified in the schedule attached hither to within the period contract. In case of lack of sufficient space in the depots mentioned in schedule attached, the contractor is bound to work down timber to the depots decided by the Divisional Forest Officer, Kannur/Chief Conservator of Forests, Northern Circle, Kannur/ Additional Principal Chief Conservator of Forests, Northern Region, Kozhikode/Principal Chief Conservator of Forests, Thiruvananthapuram/Government. In such case the bill amount payment will be paid at the rate fixed by the Divisional Forest Officer, Kannur/Chief Conservator of Forests, (Northern Circle), Kannur/Additional Principal Chief Conservator of Forests, Northern Region, Kozhikode/Principal Chief Conservator of Forests/Government for the additional distance. To this effect in a Codicil Agreement will be executed. The Contractor shall properly stack at the depot all the billets/fire wood in places pointed out and in the manner directed by the depot officer, who will then take measurements of the stock and give the Contractor receipt in the form prescribed within 24 hours of stacking the produce. The contractor shall be bound to accept the depot measurements of the timber, billets/fire wood as check measured by the Divisional Forest Officer or his gazetted assistant as correct and final.

31. The contractor shall ensure that the felling and collection, proceeds from the end of the coupe to the other end in an orderly and systematic manner and that all trees are felled as low as possible to the ground levels using saw at least on one side. All logs shall be cross cut with saw.

32. For all logs (Timber & Poles) and billets/firewood selling at rates less than the bill amount the bill amount payable to the contractor will be limited to the sale price.

33. If the contractor fails to undertake and complete the work within the specified time or if he leaves any item of work undone, the Divisional Forest Officer, at his discretion make other arrangements for carrying out the works left undone, either Departmentally or through other agencies at the risk and loss of the defaulting contractor and the loss if any, sustained by the Department on this account will be recovered from the security deposit or from other assets of the defaulting contractor, as if such sums are arrears of Land Revenue under the provisions of Revenue Recovery Act in force in such other manner as the Government may deem fit.

34. If any amount becomes due to any workmen or mazdoor engaged by the contractor as per Workmen's Compensation Act or as per provisions of labour or similar laws, such amounts shall be payable by the contractor.

35. (a) The contractor shall not make any damage to bridges or roads and private properties during collection and transport and during unloading logs and billets from lorries and he shall be liable of any such damages. The decision of the Government regarding the amount of compensation payable for the damages caused shall be final and binding on the contractor and the Government shall recover such damages from the contractor.

(b) If the damage caused is in respect of any road under the control of the Kerala State Electricity Board or Public Works Department, the amount of compensation payable for such damages will be assessed by the Forest Range Officer, concerned and the Assistant Engineer of the concerned Division of the Kerala State Electricity Board or Public Works Department and their decision being final and binding on the contractor. In such cases the contractor shall be liable to pay the damages to the Kerala State Electricity Board or Public Works Department and they shall recover such damages form the contractor.

36. The quantity mentioned in the schedule is only approximate and the contractor is bound to work down the full quantity of timber and firewood available from trees marked and entrusted to him.

37. The period of contract will be three months from the date of execution of Agreement. No extension of the contract period shall ordinarily be granted. But if however the delay in completing the work in the contract area within the specified period in the schedule attached is due to circumstances beyond the control of the contractor, extension of time may be granted for one/two/three months by Divisional Forest Officer, Chief Conservator of Forests, Northern Circle, Kannur, Additional Principal Chief Conservator of Forests (NR), Kozhikode and Principal Chief Conservator of Forests, Thiruvananthapuram respectively but not exceeding a total period of 6 months subject to realization of penalties as mentioned below. If he fails to undertake and complete the work within the specified time, or if he leaves any item of work undone, the Divisional Forest Officer may, at his discretion, make other arrangements for carrying out the work left undone either departmentally or through other agencies at the risk and loss of the defaulting contractor, and loss if any sustained by the department on this agencies at the risk and loss of the defaulting contractor, and loss if any incurred by the department on this account will be recovered from the security or from other assets of the contractor through possible means and methods.

Penalty A. ` 7/cum for the quantity of timber delivered at the depot during the first month of extension granted by the Divisional Forest Officer.

B. ` 14/cum for the quantity of timber delivered at the depot during the period of extension granted by the Chief Conservator of Forests.

C. ` 21/cum for the quantity of timber delivered at the depot during the period of extension granted by the Additional Principal Chief Conservator of Forests.

D. In the same way for billets and Fire wood ` 2, 4, 6 for the period of extension granted by the Divisional Forest Officer, Kannur, Chief Conservator of Forests, Northern Circle, Kannur, Additional Principal Chief Conservator of Forests, Northern Region, Kozhikode respectively.

38. The contractor shall be responsible for the safety of contract area and safety of all timber, billets/firewood are collected by him from the marked trees entrusted to him until they are finally delivered at the prescribed Depots. If any of the logs/billets/firewood be burnt, lost rendered useless or otherwise destroyed before their delivery at depot their value calculated at the current schedule rate will be recovered from the contractor in the case of Teak and Rose wood logs, the value calculated at the highest sale rate for the species in the depot in which the timber is scheduled to be delivered obtained during the year prior to the date on which such timber is found lost but it shall be recovered from the contractor. In the case of billets/fire wood the value calculated at the schedule rate or average sale rate of the depot, whichever is higher will recovered. The above mentioned safety shall include safety of contract area from fire, theft and biotic interference.

39. The Divisional Forest Officer reserves to himself the power to eliminate any tree marked and entrusted to the contractor from felling if it is found during the course of the contract that timber obtainable from such trees have no reasonable market or by some other reasons and the contractor is not entitled to claim any compensation for such elimination.

40. (i) Payment will be based on actual measurement of each work and no basic rate will be followed. In any circumstance no part payment will be allowed before delivery timber at depot. Payment for ancillary works like roads will be made only after completion of the whole works.

(ii) Ten percent of each bill will be withheld as retention amount which will be released after the connected logs are sold and the liability, if any in respect of these log with the contract is settled.

41. In case of works, the contract value which exceeds ` 10,000, Income Tax at the rate prevailing time to time shall be deducted at each time when payments are made except in the case of non-resident contractors.

42. For working down logs, seignorage on vakka fibre calculated at one vakka drag rope, for every two cum or fraction thereof and grazing fee for one elephant for every two cubic metres or fraction thereof for timber will be recovered from the contractor on the actual quantity collected and Sales Tax on vakka charges as per the rules in force.

43. All timber the contractor is under obligation to deliver at the prescribed Depots shall be transported to such Depot only along the routes specified in the transport permit. If in the course of work it becomes necessary to deviate from the routes specified in the schedule, the contractor may be allowed to transport timber and firewood along the deviated routes, provided the Department is satisfied of the necessity for the deviation in the routes. In the case of such deviation in routes, the contractor will be eligible to get bill amount at the rates worked for those new routes minus tender reduction with prior sanction of the Chief Conservator of Forests. Quantity to be supplied to different Depots shall also be changed by the Divisional Forest Officer, with prior sanction from the Chief Conservator of Forests.

44. The contractor shall collect all timber available from the trees marked in the plantation within the said contract period as per the instructions issued by the Divisional Forest Officer, Kannur. If the collection is delayed the contractor will be liable to pay a penalty at the rate specified above for the timber for the belated period.

45. The contractor should achieve, show and register progress in working down timber.

46. The rates quoted in the re-tender is more than quoted in the original tender the diffrence between them and the entire expenditure incidental in fixing up of re-tender including notification charges as assessed by the Divisional Forest Officer, Kannur will be recovered from the defaulting tenderer through any legal means including Revenue Recovery Act.

47. In case of re-tender of the work at the risk and loss of first tenderer the adjudicating/competent authority shall be Additional Principal Chief Conservator of Forests (Northern Region).

48. Further particulars can be had from the Divisional Forest Officer, Kannur on any working days during office hours.

49. The contractor should take every care to collect as much quantity of saleable timber as possible from marked trees.

50. All powers to make alteration if any required in the agreement condition shall be vested with Chief Conservator of Forests, Northern Circle, Kannur.

51. The VDA will not be paid for PWD items.

52. The VDA at the time of tender will only be allowed for other items.

53. The tenderer by submitting this document hereby undertake to carryout the work at the tendered rates quoted and to abide by the terms and conditions of the tender notice and draft agreement so on by them and also other Departmental rules and orders issued from time to time.

Suneel Pamidi IFS,
Divisional Forest Officer
(For and on behalf of the Governor of Kerala).

Divisional Forest Office,
Kannur.